



ಕರ್ನಾಟಕ ರಾಜ್ಯಪತ್ರ

ಅಧಿಕೃತವಾಗಿ ಪ್ರಕಟಿಸಲಾದುದು

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ಭಾಗ - ೪ಎ

ರಾಜ್ಯದ ವಿಧೇಯಕಗಳ ಮತ್ತು ಅವುಗಳ ಮೇಲೆ ಪರಿಶೀಲನಾ ಸಮಿತಿಯ ವರದಿಗಳು, ರಾಜ್ಯದ ಅಧಿನಿಯಮಗಳು ಮತ್ತು ಅಧ್ಯಾದೇಶಗಳು, ಕೇಂದ್ರದ ಮತ್ತು ರಾಜ್ಯದ ಶಾಸನಗಳ ಮೇರೆಗೆ ರಾಜ್ಯ ಸರ್ಕಾರವು ಹೊರಡಿಸಿದ ಸಾಮಾನ್ಯ ಶಾಸನಬದ್ಧ ನಿಯಮಗಳು ಮತ್ತು ರಾಜ್ಯಾಂಗದ ಮೇರೆಗೆ ರಾಜ್ಯಪಾಲರು ಮಾಡಿದ ನಿಯಮಗಳು, ಹಾಗೂ ಕರ್ನಾಟಕ ಉಚ್ಚ ನ್ಯಾಯಾಲಯವು ಮಾಡಿದ ನಿಯಮಗಳು.

FOREST, ECOLOGY AND ENVIRONMENT SECRETARIAT

NOTIFICATION No. FEE 122 FWL 2009, Bangalore, Dated: 29/01/2011

Whereas the Government of Karnataka in its order No. FEE 299 FWL 2007 dated 20-12-2007 declared Bhadra Wildlife Sanctuary as a Tiger Reserve and as per the requirement of Section 38 V of the Wildlife (Protection) Amendment Act, 2006, it is required to notify buffer area around the core or critical habitat of Tiger Reserve. The Government of Karnataka vide G.O. No. AFD 25 FWL 74 dated 06-09-1974 has already notified the area as Bhadra Wildlife Sanctuary. Now, therefore in exercise of the powers conferred by Section 26 A of the Wildlife (Protection) Act, 1972 (Central Act 53 of 1972) the Government of Karnataka hereby declares that the area as specified in the schedule shall be buffer zone of the Bhadra Tiger Reserve.

The detailed description of the Buffer area of the Bhadra Tiger Reserve is as contained in the Annexure No. II.

| Sl. No. | Range | Extent (Sq. Kms) |
|---------|--------------|------------------|
| 1 | Lakkavalli | 110.54 |
| 2 | Muthodi | 177.59 |
| 3 | Tanigebyle | 95.86 |
| 4 | Hebbe | 187.85 |
| | Total | 571.84 |

Annexure - I

Boundary Description

North:-

The boundary starting from the trijunction bandhs of Kaknahosudi-Siddamaji Hosur and Kaithottu villages, the line runs towards North East direction along the northern boundary of Kakanahosudi - Bairapura-Umblebylu and Hunasekatte village to meet the trijunction bandh of Hunasekatte- Huliyyaramankoppa & Kalanayakanakatte village.

East:-

Then the line runs towards South east, South, South West and South East direction along the Eastern boundary of Hunasekatte, Thammadihally, Gonibeedu, Mallenahalli, Thavarghatta, Nellisara, Hunasenahalli, Kanchikoppa, Doddakundur, Haruvanahalli and Baragenahalli to meet the corner bandhs of Bagenahalli and Waddaradibba villages then line runs in the South easterly direction along the Eastern boundary of Baragenahalli-Gurupura-Waddarabeeranahalli, Nandibatlu-Ranganathapura-Kamanadurga village and meets the Quadra junction bandhs of Kamanadurga-Yemmedoddi Udevu and Kamenahalli village then the line runs towards South Easterly direction along the Eastern boundaries of Meluhuluvathi-Kolagame, Malagaru-Kolagame and meets the trijunction bandhs of Kolagame-Pandarahalli and Dattathreya peeta villages. Then the line runs North West- South West South East along the Southern boundary of Kolagame and Eastern boundary of Jagra and Byravalli and meets the trijunction bandhs of Byravalli-Channagondanahalli & Jakkannahalli villages

South:

Then the line runs towards the South East, North West, South west direction along the Southern boundaries of Byravalli Siravase, Bogase, Kadavanthi and Devadana villages and meets the trijunction bandhs of Devadana, Bannur and B.Kanaboore villages in the Bank of Bhadra river.

West:

Further, the line runs in the North West North East directions along the Western boundaries of Devadana- Kerehadlu and cross the Bhadra river, Maduguni, Kolale and Aduvalli villages meets the trijunction bandhs of Aduvalli-Karkeswara and Haravalli villages. Then the line runs in north easterly direction along the northern boundary of Aduvalli Western boundary of Alehalli, Sarya, Salur and meets the trijunction bandhs of Salur-Nandigave and Hebbe villages. Then the line runs all along the Western boundary of the Bhadra reservoir and meets the starting point.

All the forest and Non-forest areas within the above described outer boundary is the buffer zone excluding the areas already in the core area of the Bhadra Tiger Reserve.

TABLE - I**Village wise area included in the Buffer zone of Bhadra Tiger Reserve**

| Sl. No. | Name of the Village | Wildlife Range | Total area of the Village (Ha) | Area with Bhadra Tiger Reserve | Other Notified forest area in the village (Ha) | Other forest area in the village (Ha) | Private & Other Revenue area | Area to be declared as Buffer (Ha) |
|------------------------|---------------------|----------------|--------------------------------|--------------------------------|--|---------------------------------------|------------------------------|------------------------------------|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
| TARIKERE TALUK: | | | | | | | | |
| 1 | Lakkavalli | Lakkavalli | 382.21 | - | - | 31.68 | 350.53 | 382.21 |
| 2 | Hunesenahalli | -- do -- | 465.60 | - | 274.89 | 50.90 | 139.81 | 465.60 |
| 3 | Upparabeeranahalli | -- do -- | 328.12 | 51.83 | 143.73 | - | 132.56 | 276.29 |
| 4 | Kenchikoppa | -- do -- | 497.77 | - | - | 32.27 | 465.50 | 497.77 |
| 5 | Doddakundur | -- do -- | 970.76 | - | 432.80 | - | 537.96 | 970.76 |
| 6 | Haruvanahalli | Tanigebyle | 374.80 | - | 105.22 | 40.46 | 229.12 | 374.80 |
| 7 | Baragenahalli | -- do -- | 244.30 | - | - | 24.02 | 220.28 | 244.30 |
| 8 | Gurupura | -- do -- | 216.59 | - | 127.47 | - | 89.12 | 216.59 |
| 9 | Guddadabeeranahalli | -- do -- | 725.44 | - | 307.56 | 97.13 | 320.75 | 725.44 |
| 10 | Nandibatlu | -- do -- | 1928.75 | - | 360.74 | 809.83 | 758.18 | 1928.75 |
| 11 | Manchathavaru | -- do -- | 711.16 | - | - | 711.16 | - | 711.16 |
| 12 | Thigada | -- do -- | 986.65 | 283.02 | - | - | 703.63 | 703.63 |
| 13 | Tanigebyle | -- do -- | 1252.22 | 111.76 | 472.95 | - | 667.51 | 1140.46 |
| 14 | Kamanadurga | -- do -- | 1882.17 | 323.50 | - | 128.79 | 1429.88 | 1558.67 |

| Sl. No. | Name of the Village | Wildlife Range | Total area of the Village (Ha) | Area with Bhadra Tiger Reserve | Other Notified forest area in the village (Ha) | Other forest area in the village (Ha) | Private & Other Revenue area | Area to be declared as Buffer (Ha) |
|---------------------------|--|----------------|--------------------------------|--------------------------------|--|---------------------------------------|------------------------------|------------------------------------|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
| 15 | Ranganathpura | -- do -- | 719.57 | 44.64 | - | 586.11 | 88.82 | 674.93 |
| | Total | | 11686.11 | 814.75 | 2225.36 | 2512.35 | 6133.65 | 10871.36 |
| BHADRAVATHI TALUK: | | | | | | | | |
| 16 | Singanamane (Singanamane, Shanthinagara, Shankaraghatta) | Lakkavalli | 697.43 | 128.81 | - | - | 568.62 | 568.62 |
| 17 | Vadiyuru | -- do -- | 111.80 | - | - | - | 111.80 | 111.80 |
| 18 | Thavareghatta | -- do -- | 86.27 | - | - | - | 86.27 | 86.27 |
| 19 | Mallenahalli | -- do -- | 293.64 | - | - | - | 293.64 | 293.64 |
| 20 | Nellisara | -- do -- | 140.15 | - | - | - | 140.15 | 140.15 |
| 21 | Hunsekatte | -- do -- | 1461.83 | 133.99 | 20.23 | 263.04 | 1044.57 | 1327.84 |
| 22 | Thammadihalli | -- do -- | 1244.06 | 398.70 | 497.65 | - | 347.71 | 845.36 |
| 23 | Gonibeedu | -- do -- | 334.41 | - | 34.39 | 06.07 | 293.95 | 334.41 |
| 24 | Malligenahalli | -- do -- | 797.71 | - | 253.73 | - | 543.98 | 797.71 |
| | Total | | 5167.30 | 661.50 | 806.00 | 269.11 | 3430.69 | 4505.80 |
| SHIMOGA TALUK: | | | | | | | | |
| 25 | Umblebyle (Kanagalasara) | Lakkavalli | 1863.99 | - | 1440.10 | - | 423.89 | 1863.99 |
| 26 | Kakanahosudi (Marati Camp, Vaddarakatte) | -- do -- | 1062.50 | 201.99 | 697.28 | - | 163.23 | 860.51 |
| | Total | | 2926.49 | 201.99 | 2137.38 | - | 587.12 | 2724.50 |
| N.R.PURA TALUK: | | | | | | | | |
| 27 | Byrapura (Marati Camp, Chowdikatte, Aldara, Maridibba) | Lakkavalli | 3849.61 | 2618.90 | - | - | 1230.71 | 1230.71 |
| 28 | Dandubittahara | Tanigebyle | 3006.18 | 1698.67 | - | - | 1307.51 | 1307.51 |
| 29 | Aduvalli | Hebbe | 2635.72 | - | 1012.96 | 503.96 | 1118.80 | 2635.72 |
| 30 | Kolale | -- do -- | 1179.53 | - | 495.78 | 269.24 | 414.51 | 1179.53 |
| 31 | Alehalli | -- do -- | 2780.71 | - | 2481.85 | 88.52 | 210.34 | 2780.71 |
| 32 | B Kanabur | -- do -- | 2050.54 | - | 465.59 | - | 1293.27 | 2050.54 |
| 33 | Saarya | Hebbe | 2017.76 | - | 1756.50 | - | 261.26 | 2017.76 |
| 34 | Saloor | -- do -- | 860.86 | - | 237.95 | 170.39 | 452.52 | 860.86 |
| 35 | Madhuguni | -- do -- | 1917.12 | 800.93 | - | 216.24 | 899.95 | 1116.19 |
| | Total | | 20006.35 | 5118.50 | 6450.63 | 1248.35 | 7188.87 | 14887.85 |
| CHIKMAGALUR TALUK: | | | | | | | | |
| 36 | Kesavinamane | Muthodi | 4735.86 | 1762.04 | - | - | 2973.82 | 2973.82 |
| 37 | Melinahuluvathi | -- do -- | 2683.00 | 26.35 | - | 280.57 | 2376.08 | 2656.65 |
| 38 | Kolagame | -- do -- | 2374.55 | - | - | - | 2374.55 | 2374.55 |
| 39 | Jagara | -- do -- | 1500.56 | 408.40 | - | 363.02 | 729.14 | 1092.16 |

| Sl. No. | Name of the Village | Wildlife Range | Total area of the Village (Ha) | Area with Bhadra Tiger Reserve | Other Notified forest area in the village (Ha) | Other forest area in the village (Ha) | Private & Other Revenue area | Area to be declared as Buffer (Ha) |
|---------|---------------------|----------------|--------------------------------|--------------------------------|--|---------------------------------------|------------------------------|------------------------------------|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
| 40 | Malagar | -- do -- | 533.89 | - | - | - | 533.89 | 533.89 |
| 41 | Byravalli | -- do -- | 2391.24 | 101.17 | 717.70 | - | 1572.37 | 2290.07 |
| 42 | Siravase | -- do -- | 3057.91 | 409.69 | 611.86 | 310.17 | 1726.19 | 2648.22 |
| 43 | Sugadavani | -- do -- | 3333.39 | 679.68 | 255.12 | - | 2398.59 | 2653.71 |
| 44 | Bidare | Hebbe | 4068.84 | 1953.09 | - | 420.89 | 1694.86 | 2115.75 |
| 45 | Bogase | -- do -- | 1204.37 | 529.06 | - | 172.03 | 503.28 | 675.31 |
| 46 | Basapura | -- do -- | 758.60 | 286.15 | - | 27.98 | 444.47 | 472.45 |
| 47 | Siragola | -- do -- | 2110.38 | 1681.21 | - | - | 429.17 | 429.17 |
| 48 | Kadavanthi | -- do -- | 1563.04 | - | - | - | 1563.04 | 1563.04 |
| 49 | Devadhana | -- do -- | 1179.53 | - | 229.26 | 535.76 | 414.51 | 1179.53 |
| 50 | Melugiri | Muthodi | 3902.70 | 3665.37 | - | - | 237.33 | 237.33 |
| 51 | Hipla | -- do -- | 3370.58 | 3072.07 | - | 210.91 | 87.60 | 298.51 |
| | Total | | 38768.44 | 14574.28 | 1813.94 | 2321.33 | 20058.89 | 24194.16 |
| | Grand Total | | 78846.37 | 21371.02 | 13433.31 | 6351.14 | 37399.22 | 57183.67 |

TABLE - II
ABSTRACT

| TALUKWISE TOTAL AREA (Ha) | | | | | WILDLIFE RANGEWISE TOTAL AREA (Ha) | | | |
|---------------------------|--------------------|--------------------------------|--------------------------------|------------------------------------|------------------------------------|--------------------------------|--------------------------------|------------------------------------|
| Sl. No. | Name of the Taluka | Total area of the Village (Ha) | Area with Bhadra Tiger Reserve | Area to be declared as Buffer (Ha) | Name of the Wildlife Range | Total area of the Village (Ha) | Area with Bhadra Tiger Reserve | Area to be declared as Buffer (Ha) |
| | | 4 of Table-I | 5 of Table-I | Total of 6 + 7 + 8 of Table I | 3 of Table-I | 4 of Table-I | 5 of Table-I | Total of 6 + 7 + 8 of Table I |
| 1 | TARIKERE | 11686.11 | 814.75 | 10871.36 | HEBBE | 24035.32 | 5250.44 | 18784.88 |
| 2 | BHADRAVATHI | 5167.30 | 661.50 | 4505.80 | MUTHODI | 27883.68 | 10124.77 | 17758.91 |
| 3 | SHIMOGA | 2926.49 | 201.99 | 2724.50 | TANIGEBYLE | 12047.83 | 2461.59 | 9586.24 |
| 4 | N.R.PURA | 20006.35 | 5118.50 | 14887.85 | LAKKAVALLI | 14587.86 | 3534.22 | 11053.64 |
| 5 | CHIKMAGALUR | 38768.44 | 14574.28 | 24194.16 | | | | |
| | GRAND TOTAL | 78554.69 | 21371.02 | 57183.67 | | 78554.69 | 21371.02 | 57183.67 |

ANNEXURE - II

List of the Villages falling in various Grama Panchayaths in the Buffer zone of Bhadra Tiger Reserve

| Sl. No. | Name of the Grama Panchayath(GP) | Name of the Villages falling under the GP | Taluka | Wildlife Range | Territorial Div. & Range |
|---------|----------------------------------|---|----------|----------------|--------------------------|
| 1 | B Kanabur | 1.Madhuguni | N.R.Pura | Hebbe | Koppa, Balehonnur |
| | | 2.B.Kanabur | | | -do- |
| 2 | Honnekudige | 3.Saarya | N.R.Pura | -do- | Koppa,N.R.Pura |

| Sl. No. | Name of the Grama Panchayath(GP) | Name of the Villages falling under the GP | Taluka | Wildlife Range | Territorial Div. &Range |
|---------|----------------------------------|---|-------------|----------------|--------------------------|
| | | 4.Salur | | | -do- |
| | | 5.Dandubittahara | N.R.Pura | -do- | Chikmagalur,,CKM |
| 3 | Devadana | 6.Devadana | Chikmagalur | -do- | -do- |
| 4 | Aduvalli | 7.Aduvalli | N.R.Pura | -do- | -do- |
| | | 8.Kolale | | | -do- |
| 5 | Bale | 9.Alehalli | N.R.Pura | -do- | Chikmagalur, Chikmagalur |
| 6 | Kadavanthi | 10.Kadavanthi | Chikmagalur | -do- | Chikmagalur,Muthodi |
| | | 11.Basapura | | | -do- |
| | | 12.Bogase | | | -do- |
| 7 | Bidare | 13.Bidare | Chikmagalur | -do- | Chikmagalur,Muthodi |
| | | 14.Shirgola | | | -do- |
| 8 | Nandibatlu | 15.Nandibatlu | Tarikere | Thanigebyle | Bhadravati,Tarikere |
| | | 16.Ranganathapura | | | -do- |
| 9 | Baragenahalli | 17.Baragenahalli | Tarikere | -do- | Bhadravati,Tarikere |
| | | 18.Guddadabeeranahalli | | | -do- |
| | | 19.Haruvanahalli | | | -do- |
| | | 20.Gurupura | | | -do- |
| 10 | Thigada | 21.Thigada | Tarikere | -do- | Bhadravati,Lakkavalli |
| | | 22.Tanigebyle | | | -do- |
| | | 23.Manchetevuru | | | -do- |
| 11 | Kamanadurga | 24.Kamanadurga | Tarikere | -do- | Bhadravati,Tarikere |
| 12 | Malandur | 25.Byravalli | Chikmagalur | Muthodi | Chikmagalur,Muthodi |
| 13 | Melinahuluvathi | 26.Melinahuluvathi | Chikmagalur | -do- | Chikmagalur,Muthodi |
| | | 27.Jagara | | | -do- |
| | | 28.Kolagame | | | -do- |
| | | 29.Malagar | | | -do- |
| | | 30.Kesavinamane | | | -do- |
| | | 31.Melugiri | | | -do- |
| 14 | Sirvase | 32.Hipla | | | -do- |
| | | 33.Sirvase | Chikmagalur | -do- | Chikmagalur,Muthodi |
| | | 34.Sugudavani | | | -do- |
| 15 | Umlebyle | 35.Umlebyle | Bhadravathi | Lakavalli | Bhadravati,Umlebyle |
| | | 36.Kakanahosudi | | | -do- |
| 16 | Kenchikoppa | 37.Kenchikoppa | Tarikere | -do- | -do- |
| | | 38.Doddakundur | | | -do- |
| 17 | Singanamane | 39.Singanamane | Bhadravathi | -do- | -do- |
| | | 40. Vadiyuru | | | -do- |
| 18 | Tavaragatta | 41.Tavaragatta | Bhadravathi | -do- | -do- |
| | | 42.Malehalli | | | -do- |
| | | 43.Nellisara | | | -do- |
| | | 44.Gonibeedu | | | -do- |
| | | 45.Malligenahalli | | | -do- |

| Sl. No. | Name of the Grama Panchayath(GP) | Name of the Villages falling under the GP | Taluka | Wildlife Range | Territorial Div. & Range |
|---------|----------------------------------|---|-------------|----------------|--------------------------|
| 19 | Kambadalu | 46.Hunsekatte | Bhadravathi | -do- | -do- |
| | | 47.Tamadihalli | | | -do- |
| 20 | Lakkavalli | 48.Lakkavalli | Tarikere | -do- | Bhadravati,Lakkavalli |
| | | 49.Hunassenahalli | | | -do- |
| | | 50.Upparabeernahalli | | | -do- |
| 21 | Muthinkoppa | 51.Byrapura | N.R.Pura | -do- | Koppa, N.R.Pura |

ANNEXURE – III

List of Villages falling in various RF's in the Buffer zone for Bhadra Tiger Reserve with forest notification details

| Sl. No. | Name of the State Forest/ MF/SF | Notification No. | Administrative Jurisdiction | Wildlife Range | Taluka | Total Extent of SF/MF | Village wise Forest area to be included in Buffer zone | Remarks |
|---------|--|--------------------------------------|--------------------------------------|----------------|----------|-----------------------|--|---|
| 1 | Kusgal SF (Saarya,salur Alehalli Aduvalli) | R 7131-FT-58-03-14 Dt: 11/12/1905 | Koppa Division Chikkahagrahara Range | Hebbe | N.R.Pura | 6194.24 Ha | 4615.97 Ha | Information Obtained from the working plan for the period of 2001-02 to 2010 & 11 Koppa |
| 2 | Kolale MF (Kolale & Aduvalli) | G 143202-FT-7-29-3 Dt: 08/05/1930 | ---do--- | ---do--- | N.R.Pura | 460.40 Ha | 460.40 Ha | ---do--- |
| 3 | Alehalli MF (Alehalli) | G 143202-FT-7-29-3 Dt: 08/05/1930 | ---do--- | ---do--- | N.R.Pura | 137.19 Ha | 137.19 Ha | ---do--- |
| 4 | Aduvalli MF (Aduvalli) | G 13604-FT-7-29-49 Dt: 19/05/1930 | ---do--- | ---do--- | N.R.Pura | 299.66 Ha | 299.66 Ha | ---do--- |
| 5 | Devadana SF (Devadana, Madhuguni) | R 3373-Ft-75-10-7 Dt: 29/10/1911 | Koppa Division Balehonnur Range | ---do--- | N.R.Pura | 550.16 Ha | 445.50 Ha | ---do--- |
| 6 | Madhuguni MF (Madhuguni, B Kanbur) | R 7131-FT-58-03-14 Dt: 11/12/1905 | ---do--- | ---do--- | N.R.Pura | 800.96 Ha | 800.96 Ha | ---do--- |
| 7 | Salur MF (Salur, Sarya) | G 13625-FT-29-40 Dt: 20/05/1930 | Koppa Division N.R.Pura Range | ---do--- | N.R.Pura | 408.74 Ha | 408.74 Ha | ---do--- |

| Sl. No. | Name of the State Forest/ MF/SF | Notification No. | Administrative Jurisdiction | Wildlife Range | Taluka | Total Extent of SF/MF | Village wise Forest area to be included in Buffer zone | Remarks |
|---------|--|---|---|----------------|----------|-----------------------|--|---|
| 8 | Tanigebyle MF (Tanigebyle) | GO 2072 tG29 Dt:15/08/1930 | Bhadravathi Division Lakkavalli Range | Tanigebyle | Tarikere | 472.95 Ha | 472.95 Ha | Information Obtained from the working plan for the period of 2001-02 to 2010 & 11 Bhadravathi |
| 9 | Gurupura SF (Gurupura, Haruvanahalli, Guddadabeer anahalli) | GOR 8973-FT- 118:15-5 Dt: 18/03/1916 | ---do--- | ---do--- | ---do--- | 2132.08 Ha | 540.26 Ha | ---do--- |
| 10 | Thimmapura SF (Nandibatlu) | GOG 739 FT-62- 26-5 Dt: 30/05/1927 GOS 429-32-FT- 62-76-4 Dt: 30/05/1927 | ---do--- | ---do--- | ---do--- | 1876.68 Ha | 809.83 Ha | ---do--- |
| 11 | Nandibatlu MF (Nandibatlu) | GOG 5795/FT- 33-39-61 Dt: 1/12/1930 | Bhadravathi Division Tarikere Range | ---do--- | Tarikere | 573.25 Ha | 360.74 Ha | ---do--- |
| 12 | Maskali RF (Byravally, Siravase) | Sec 17 AG2257- FT 38-44-2 Dt: 22/11/1944 | Chikmagalur Division Muthodi Range | Muthodi | CKM | 2283.43 Ha | 1329.56 Ha | Information Obtained from the working plan for the period of 2001-02 to 2010 & 11 Chikmagalur |
| 13 | Suguduvani (Suguduvani) | Sec 4 AHFF-21- FAF-93 Dt: 08-09 1993 | ---do--- | Muthodi | CKM | 215.12 Ha | 215.12 Ha | ---do--- |
| 14 | Kundur MF (Lakkavalli, Hunasnahalli Upparabeeran ahalli, Kandikoppa, Doddakundur) | G 5780-FT33- 3056 Dt: 01/12/1930 | Bhadravathi Division Lakkavalli Range | Lakkavalli | Tarikere | 1644.72 Ha | 1189.98 Ha | Information Obtained from the working plan for the period of 2001-02 to 2010 & 11 Bhadravathi |

| Sl. No. | Name of the State Forest/ MF/SF | Notification No. | Administrative Jurisdiction | Wildlife Range | Taluka | Total Extent of SF/MF | Village wise Forest area to be included in Buffer zone | Remarks |
|---------|--|--|--------------------------------------|----------------|--------------|-----------------------|--|----------|
| 15 | Thamadihalli SF (Thamadihalli, Hunasekatte Gonibeed Malligenahalli) | No.12431-FT-114-1-4 Dt: 27/3/1919 | Bhadravathi Range | ---do--- | BDVT | 1297.62 Ha | 805.62 Ha | ---do--- |
| 16 | Umblebyle SF (Umblebyle, Kanagalasara,) | GR 5907-8-FT/34-85-6 Dt: 16-04-1905 | Umblebyle Range | ---do--- | Shimoga | 3820.32 Ha | 1440.06 Ha | ---do--- |
| 17 | Kakanhosudi SF (Kakanahosudi Umblebyle, Sarigere, Ganidal, Hurulihalli, Siddammajiho surKaitottilu, Lingapura) | No. R.1971-FT-166-099 Dt: 3/11/1909 | Bhadravathi Division Umblebyle Range | ---do--- | ---do--- | 1929.46 Ha | 906.11 Ha | ---do--- |
| | | | | | Total | 25096.98Ha | 15238.65 Ha | |

ANNEXURE -IV

TABLE - I

Village wise area to be included in the Buffer zone of Bhadra Tiger Reserve

| Sl. No | Name of the Village | Wildlife Range | Total area of the Village (Ha) | Area with Bhadra Tiger Reserve | Other Notified forest area in the village (Ha) | Other forest area in the village (Ha) | Private & Other Revenue area | Area to be declared as Buffer (Ha) |
|------------------------|---------------------|----------------|--------------------------------|--------------------------------|--|---------------------------------------|------------------------------|------------------------------------|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
| TARIKERE TALUK: | | | | | | | | |
| 1 | Lakkavalli | Lakkavalli | 382.21 | - | - | 31.68 | 350.53 | 382.21 |
| 2 | Hunesenahalli | -- do -- | 465.60 | - | 274.89 | 50.90 | 139.81 | 465.60 |
| 3 | Upparabeeranahalli | -- do -- | 328.12 | 51.83 | 143.73 | - | 132.56 | 276.29 |
| 4 | Kenchikoppa | -- do -- | 497.77 | - | - | 32.27 | 465.50 | 497.77 |
| 5 | Doddakundur | -- do -- | 970.76 | - | 432.80 | - | 537.96 | 970.76 |

| Sl. No | Name of the Village | Wildlife Range | Total area of the Village (Ha) | Area with Bhadra Tiger Reserve | Other Notified forest area in the village (Ha) | Other forest area in the village (Ha) | Private & Other Revenue area | Area to be declared as Buffer (Ha) |
|---------------------------|--|----------------|--------------------------------|--------------------------------|--|---------------------------------------|------------------------------|------------------------------------|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
| 6 | Haruvanahalli | Tanigebyle | 374.80 | - | 105.22 | 40.46 | 229.12 | 374.80 |
| 7 | Baragenahalli | -- do -- | 244.30 | - | - | 24.02 | 220.28 | 244.30 |
| 8 | Gurupura | -- do -- | 216.59 | - | 127.47 | - | 89.12 | 216.59 |
| 9 | Guddadabeeranahalli | -- do -- | 725.44 | - | 307.56 | 97.13 | 320.75 | 725.44 |
| 10 | Nandibatlu | -- do -- | 1928.75 | - | 360.74 | 809.83 | 758.18 | 1928.75 |
| 11 | Manchathavaru | -- do -- | 711.16 | - | - | 711.16 | - | 711.16 |
| 12 | Thigada | -- do -- | 986.65 | 283.02 | - | - | 703.63 | 703.63 |
| 13 | Tanigebyle | -- do -- | 1252.22 | 111.76 | 472.95 | - | 667.51 | 1140.46 |
| 14 | Kamanadurga | -- do -- | 1882.17 | 323.50 | - | 128.79 | 1429.88 | 1558.67 |
| 15 | Ranganathpura | -- do -- | 719.57 | 44.64 | - | 586.11 | 88.82 | 674.93 |
| | Total | | 11686.11 | 814.75 | 2225.36 | 2512.35 | 6133.65 | 10871.36 |
| BHADRAVATHI TALUK: | | | | | | | | |
| 16 | Singanamane (Singanamane, Shanthinagara, Shankaraghatta) | Lakkavalli | 697.43 | 128.81 | - | - | 568.62 | 568.62 |
| 17 | Vadiyuru | -- do -- | 111.80 | - | - | - | 111.80 | 111.80 |
| 18 | Thavareghatta | -- do -- | 86.27 | - | - | - | 86.27 | 86.27 |
| 19 | Mallenahalli | -- do -- | 293.64 | - | - | - | 293.64 | 293.64 |
| 20 | Nellisara | -- do -- | 140.15 | - | - | - | 140.15 | 140.15 |
| 21 | Hunsekatte | -- do -- | 1461.83 | 133.99 | 20.23 | 263.04 | 1044.57 | 1327.84 |
| 22 | Thammadihalli | -- do -- | 1244.06 | 398.70 | 497.65 | - | 347.71 | 845.36 |
| 23 | Gonibeedu | -- do -- | 334.41 | - | 34.39 | 06.07 | 293.95 | 334.41 |
| 24 | Malligenahalli | -- do -- | 797.71 | - | 253.73 | - | 543.98 | 797.71 |
| | Total | | 5167.30 | 661.50 | 806.00 | 269.11 | 3430.69 | 4505.80 |
| SHIMOGA TALUK: | | | | | | | | |
| 25 | Umblebyle (Kanagalasara) | Lakkavalli | 1863.99 | - | 1440.10 | - | 423.89 | 1863.99 |
| 26 | Kakanahosudi (Marati Camp, Vaddarakatte) | -- do -- | 1062.50 | 201.99 | 697.28 | - | 163.23 | 860.51 |
| | Total | | 2926.49 | 201.99 | 2137.38 | - | 587.12 | 2724.50 |
| N.R.PURA TALUK: | | | | | | | | |
| 27 | Byrapura (Marati Camp, Chowdikatte, Aldara, Maridibba) | Lakkavalli | 3849.61 | 2618.90 | - | - | 1230.71 | 1230.71 |

| Sl. No | Name of the Village | Wildlife Range | Total area of the Village (Ha) | Area with Bhadra Tiger Reserve | Other Notified forest area in the village (Ha) | Other forest area in the village (Ha) | Private & Other Revenue area | Area to be declared as Buffer (Ha) |
|--------|---------------------|----------------|--------------------------------|--------------------------------|--|---------------------------------------|------------------------------|------------------------------------|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
| 28 | Dandubittahara | Tanigebyle | 3006.18 | 1698.67 | - | - | 1307.51 | 1307.51 |
| 29 | Aduvalli | Hebbe | 2635.72 | - | 1012.96 | 503.96 | 1118.80 | 2635.72 |
| 30 | Kolale | -- do -- | 1179.53 | - | 495.78 | 269.24 | 414.51 | 1179.53 |
| 31 | Alehalli | -- do -- | 2780.71 | - | 2481.85 | 88.52 | 210.34 | 2780.71 |
| 32 | B Kanabur | -- do -- | 2050.54 | - | 465.59 | - | 1293.27 | 2050.54 |
| 33 | Saarya | Hebbe | 2017.76 | - | 1756.50 | - | 261.26 | 2017.76 |
| 34 | Saloor | -- do -- | 860.86 | - | 237.95 | 170.39 | 452.52 | 860.86 |
| 35 | Madhuguni | -- do -- | 1917.12 | 800.93 | - | 216.24 | 899.95 | 1116.19 |
| | Total | | 20006.35 | 5118.50 | 6450.63 | 1248.35 | 7188.87 | 14887.85 |

**ANNEXURE-V
RANGEWISE BOUNDARY DISCRPTION OF VILLAGES OF BUFFER AREA**

| Sl. No. | Name of Buffer Village | Range | Taluka | Boundaries of the Buffer Villages | |
|---------|------------------------|-------------|-----------|-----------------------------------|---------------------------------|
| 1 | Dandabittahara | Thanigebyle | N.R. Pura | To the North | Bhadra Tiger Reserve |
| | | | | To the South | Chikmagalur Taluk Boundary |
| | | | | To the East | Tanigebyle Village Boundary |
| | | | | To the West | Nandigave Village Boundary |
| 2 | Thanigebyle | -- do -- | Tarikere | To the North | Sanctuary |
| | | | | To the South | Chikmagalur Taluk Boundary |
| | | | | To the East | Manchathavaru Village Boundary |
| | | | | To the West | Dandabittahara Village Boundary |
| 3 | Manchathavaru | -- do -- | -- do -- | To the North | Nandibatlu Village Boundary |
| | | | | To the South | Chikmagalur Taluk Boundary |
| | | | | To the East | Thigada Village Boundary |
| | | | | To the West | Thanigebyle Village Boundary |
| 4 | Thigada | -- do -- | -- do -- | To the North | Nandibatlu Village Boundary |
| | | | | To the South | Sanctuary |
| | | | | To the East | Nandibatlu Village Boundary |
| | | | | To the West | Manchathavaru Village Boundary |
| 5 | Nandibatlu | -- do -- | -- do -- | To the North | Mallenahalli Village Boundary |
| | | | | To the South | Kallathipura Village Boundary |
| | | | | To the East | Ballavara Village Boundary |
| | | | | To the West | Sanctuary |
| 6 | Guddadabeeranahalli | -- do -- | -- do -- | To the North | Baragenahalli Village Boundary |
| | | | | To the South | Sanctuary |
| | | | | To the East | Thyagadabagi Village Boundary |
| | | | | To the West | Sanctuary |

| Sl. No. | Name of Buffer Village | Range | Taluka | Boundaries of the Buffer Villages | |
|---------|------------------------|-------------|-------------|-----------------------------------|---|
| 7 | Kamanadurga | -- do -- | -- do -- | To the North | Kallathipura Village Boundary |
| | | | | To the South | Kesuvinama Village Boundary |
| | | | | To the East | Ganguru Village B Boundary |
| | | | | To the West | Sanctuary & Kesumana Village Boundaries |
| 8 | Haruvanahalli | -- do -- | -- do -- | To the North | Hiregapura Village Boundary |
| | | | | To the South | Kundur Kavalu |
| | | | | To the East | Baragenahalli & Gurupura Village Boundaries |
| | | | | To the West | Doddakundur Village Boundary |
| 9 | Gurupura | Thanigebyle | Tarikere | To the North | Shanthipura Village Boundary |
| | | | | To the South | Vaddarabeeranahalli Village Boundary |
| | | | | To the East | Shanthi Village Boundary |
| | | | | To the West | Haruvanahalli Village Boundary |
| 10 | Baragenahalli | -- do -- | -- do -- | To the North | Vaddaradibba Village Boundary |
| | | | | To the South | Gurupura Village Boundary |
| | | | | To the East | Shanthipura Village Boundary |
| | | | | To the West | Haruvanahalli Village Boundary |
| 11 | Bidare | Hebbe | Chikmagalur | To the North | Madla Boundary |
| | | | | To the South | Devadana – Basapura Boundary |
| | | | | To the East | Gangegiri Boundary |
| | | | | To the West | Siragola Village Boundary |
| 12 | Bogase | -- do -- | -- do -- | To the North | Siravase Boundary |
| | | | | To the South | Kavadanthi Boundary |
| | | | | To the East | Jagara Hobli Boundary |
| | | | | To the West | Bidare Boundary |
| 13 | Basapura | -- do -- | -- do -- | To the North | Kadavanthi Boundary |
| | | | | To the South | Devadana Boundary |
| | | | | To the East | Yarambi & Kadavanthi Boundary |
| | | | | To the West | Bidare – Devadana Boundary |
| 14 | Kadavanthi | -- do -- | -- do -- | To the North | Bogase Boundary |
| | | | | To the South | Basapura Boundary |
| | | | | To the East | Purada Boundary |
| | | | | To the West | Bidare Boundary |
| 15 | Siragola | -- do -- | -- do -- | To the North | Thegaragudda |
| | | | | To the South | Bidare Boundary |

| Sl. No. | Name of Buffer Village | Range | Taluka | Boundaries of the Buffer Villages | |
|---------|------------------------|------------|-----------|-----------------------------------|------------------------------------|
| | | | | To the East | Bidare Boundary |
| | | | | To the West | Bhadravathi |
| 16 | Devadana | -- do -- | -- do -- | To the North | Basapura & Bidare Boundary |
| | | | | To the South | Huyigere – Sargod Boundary |
| | | | | To the East | Avathi Boundary |
| | | | | To the West | B Kanabur Boundary |
| 17 | Aduvalli | -- do -- | N.R.Pura | To the North | Bhara River |
| | | | | To the South | Okade Boundary |
| | | | | To the East | Megaramakki Boundary |
| | | | | To the West | Halehalli – Bhadra River |
| 18 | Halehalli | -- do -- | -- do -- | To the North | Bhara River |
| | | | | To the South | Aduvalli |
| | | | | To the East | Kolale Boundary |
| | | | | To the West | Bhara River |
| 19 | Kolale | -- do -- | -- do -- | To the North | Bhara River |
| | | | | To the South | Megaramakki Boundary |
| | | | | To the East | Aduvalli Boundary |
| | | | | To the West | Madhuguni Boundary |
| 20 | Madhuguni | -- do -- | -- do -- | To the North | Bhara River |
| | | | | To the South | Megaramakki & Karkeshwara Boundary |
| | | | | To the East | Kolale Boundary |
| | | | | To the West | B Kanabur Boundary |
| 21 | B Kanabur | -- do -- | -- do -- | To the North | Halasuru Boundary |
| | | | | To the South | Karkeshwara & Madhuguni Boundary |
| | | | | To the East | Bhara River |
| | | | | To the West | Devagudu Boundary |
| 22 | Salur | Hebbe | N.R. Pura | To the North | Okade Boundary |
| | | | | To the South | Talamakki Boundary |
| | | | | To the East | Samse Boundary |
| | | | | To the West | Aravari Boundary |
| 23 | Saarya | -- do -- | -- do -- | To the North | Honnakudige Boundary |
| | | | | To the South | Alehalli Boundary |
| | | | | To the East | Bhara River |
| | | | | To the West | Alehalli Boundary |
| 24 | Daddakundur | Lakkavalli | Tarikere | To the North | Hiragapura & Mandaravalli Villages |
| | | | | To the South | Kundur MF(Kundur Kaval Village) |
| | | | | To the East | Haruvanahalli Village |
| | | | | To the West | Kenchikoppa Village |

| Sl. No. | Name of Buffer Village | Range | Taluka | Boundaries of the Buffer Villages | |
|---------|------------------------|----------|-------------|-----------------------------------|---|
| 25 | Kenchikoppa | -- do -- | -- do -- | To the North | Malikoppa & Lakkavalli Villages |
| | | | | To the South | Kundur Kaval (Kundur MF) & Doddakundur Villages |
| | | | | To the East | Mandravalli & Doddakundur Villages |
| | | | | To the West | Upparabeeranahalli Village |
| 26 | Upparabeeranahalli | -- do -- | -- do -- | To the North | Lakkavalli Village |
| | | | | To the South | Kundur MF (Kundur Kaval Village) |
| | | | | To the East | Kenchikoppa Village |
| | | | | To the West | Kundur MF (Kundur Kaval Village) |
| 27 | Lakkavalli | -- do -- | -- do -- | To the North | Vadiyur & Nellisara Villages |
| | | | | To the South | Upparabeeranahalli & Kenchikoppa Villages |
| | | | | To the East | Somapura & Malikoppa Villages |
| | | | | To the West | Vadiyur, Singanamane & Hunusenahalli Villages |
| 28 | Hunasanahalli | -- do -- | -- do -- | To the North | Singanamane Village |
| | | | | To the South | Kundur MF (Kundur Kaval Village) |
| | | | | To the East | Lakkavalli & Upparabeeranahalli Villages |
| | | | | To the West | Bhadra Back Water (Bhairapura) |
| 29 | Vadiyur | -- do -- | Bhadravathi | To the North | Tavaragatta & Nellisara Villages |
| | | | | To the South | Lakkavalli & Hunasenahalli Villages |
| | | | | To the East | Lakkavalli Village |
| | | | | To the West | Singanamane Village |
| 30 | Singanamane | -- do -- | -- do -- | To the North | Tavaragatta Village |
| | | | | To the South | Hunasenahalli Village |
| | | | | To the East | Vadiyur & Lakkavalli Villages |
| | | | | To the West | Bhairapura Village |
| 31 | Tavaragatta | -- do -- | -- do -- | To the North | Malligenahalli Village |
| | | | | To the South | Vadiyur Village |
| | | | | To the East | Malenahalli & Nellisara Villages |
| | | | | To the West | Singanamane Village & Bhadra Tiger Reserve |

| Sl. No. | Name of Buffer Village | Range | Taluka | Boundaries of the Buffer Villages | |
|---------|------------------------|----------|----------|-----------------------------------|---|
| 32 | Nellisara | -- do -- | -- do -- | To the North | Mallenahalli Village |
| | | | | To the South | Vadiyur & Lakkavalli Villages |
| | | | | To the East | Sompura Village |
| | | | | To the West | Thavaragatta & Vadiyur Villages |
| 33 | Malenahalli | -- do -- | -- do -- | To the North | Malligenahalli & Karkuchi Villages |
| | | | | To the South | Nellisara Village |
| | | | | To the East | Sompura Village |
| | | | | To the West | Thavaragatta & Malligenahalli Villages |
| 34 | Malligenahalli | -- do -- | -- do -- | To the North | Gonibeedu & Thammadihalli Villages |
| | | | | To the South | Tavaragatta & Malenahalli Villages |
| | | | | To the East | Karkuchi Village |
| | | | | To the West | Bhadra Tiger Reserve (Bhairapura) |
| 35 | Gonibeedu | -- do -- | -- do -- | To the North | Honnatti Hosuru Village |
| | | | | To the South | Malligenahalli Village |
| | | | | To the East | Karkuchi Village |
| | | | | To the West | Bhadra Tiger Reserve, Thammadihalli |
| 36 | Thammadihalli | -- do -- | -- do -- | To the North | Hunasekatte Village |
| | | | | To the South | Gonibeedu & Malligenahalli Villages |
| | | | | To the East | Honnatti & Gonibeedu Villages |
| | | | | To the West | Bhairapura Village |
| 37 | Hunasekatte | -- do -- | -- do -- | To the North | Huralihalli, Hagalamane & Huliarraminkoppa Villages |
| | | | | To the South | Bhadra Tiger Reserve, Thammadihalli |
| | | | | To the East | Kalanakatte, Kambadalhosur Villages |
| | | | | To the West | Umblebylu Village |
| 38 | Umblebylu | -- do -- | Shimoga | To the North | Huralihalli Village |
| | | | | To the South | Bhadra Tiger Reserve, Bairapura Village |
| | | | | To the East | Hunasekatte Village |
| | | | | To the West | Ganedalu & Sarigere Villages |
| 39 | Bairapura | -- do -- | -- do -- | To the North | Sarigere & Umblebylu Villages |

| Sl. No. | Name of Buffer Village | Range | Taluka | Boundaries of the Buffer Villages | |
|---------|------------------------|----------|-------------|-----------------------------------|---|
| | | | | To the South | Bhairapura Village |
| | | | | To the East | Bhadra Tiger Reserve |
| | | | | To the West | Bhadra Tiger Reserve & Kakanahosudi Village |
| 40 | Bhairapura | -- do -- | N.R. Pura | To the North | Bairapura Village |
| | | | | To the South | Bhadra Tiger Reserve |
| | | | | To the East | Bhadra Tiger Reserve |
| | | | | To the West | Bhad ra Tiger Reserve & Nelagadde Village |
| 41 | Kakanahosudi | -- do -- | Shimoga | To the North | Kaitotlu, Sarigere Villages |
| | | | | To the South | Bhadra Tiger Reserve Nelagadde |
| | | | | To the East | Bairapura Village |
| | | | | To the West | K Kanaburu Village |
| 42 | Byaravalli | Muthodi | Chikmagalur | To the North | Shiravase & Padaravalli & Jagara |
| | | | | To the South | Makodu & Jakkanahalli |
| | | | | To the East | Baganiheddala |
| | | | | To the West | Shiravase & Bagmane |
| 43 | Melugiri | -- do -- | -- do -- | To the North | Dandubittahara |
| | | | | To the South | Kesave |
| | | | | To the East | Melinahuluvathi & Kesavinamane |
| | | | | To the West | Hipla |
| 44 | Sugudavani | -- do -- | -- do -- | To the North | Madla |
| | | | | To the South | Shiravase |
| | | | | To the East | Kesave |
| | | | | To the West | Shiragola |
| 45 | Shiravase | -- do -- | -- do -- | To the North | Kesave |
| | | | | To the South | Shiragola |
| | | | | To the East | Byaravalli |
| | | | | To the West | Bogase |
| 46 | Jagara | -- do -- | -- do -- | To the North | Kesave & Melugiri |
| | | | | To the South | Shiravase & Byaravalli |
| | | | | To the East | Meluhuluvathi |
| | | | | To the West | Kesave |
| 47 | Malagar | -- do -- | -- do -- | To the North | Kolagave |
| | | | | To the South | Kolagame |
| | | | | To the East | Datthathreyapeeta |
| | | | | To the West | Kolagame |
| 48 | Meluhuluvathi | -- do -- | -- do -- | To the North | Kesavinamane |
| | | | | To the South | Kolagame |
| | | | | To the East | Datthathreyapeeta |
| | | | | To the West | Melugiri |

| Sl. No. | Name of Buffer Village | Range | Taluka | Boundaries of the Buffer Villages | |
|---------|------------------------|----------|----------|-----------------------------------|----------------------------|
| 49 | Kesavinamane | -- do -- | -- do -- | To the North | Thanigebyle & Manchetavaru |
| | | | | To the South | Meluhuluvathi |
| | | | | To the East | Kamanadurga & Attigiri |
| | | | | To the West | Melugiri |
| 50 | Kolagame | -- do -- | -- do -- | To the North | Meluhuluvathi |
| | | | | To the South | Pandaravalli |
| | | | | To the East | Malagar |
| | | | | To the West | Jagara |
| 51 | Hipla | -- do -- | -- do -- | To the North | Dandubittahara |
| | | | | To the South | Kesave |
| | | | | To the East | Melugiri |
| | | | | To the West | Hebbe & Nandigave |

By Order and in the name of the Governor of Karnataka,

PR-78

P.R. KALAVATHI

Under Secretary to Government,
Forest, Ecology and Environment Department.

FOREST, ECOLOGY AND ENVIRONMENT SECRETARIAT

NOTIFICATION No: FEE 133 FWL 2008, Bangalore, dated: 24-01-2011

In exercise of the powers conferred under section 38 V of the Wildlife (Protection) Act, 1972 (Central Act 53 of 1972) the Government of Karnataka hereby declare the area of 574.82 Kms of Biligiri Ranganatha Temple Wildlife Sanctuary as Tiger Reserve of Chamarajanagara District.

The Government of Karnataka in its letter No. FEE 133 FWL 2008 dated 18-9-2008 has requested the National Tiger Conservation Authority for clearing proposal pending before Government of India for declaration of Biligiri Ranganatha Temple Wildlife Sanctuary as Tiger Reserve.

National Tiger Conservation Authority, New Delhi vide its letter No. 1-13/2008-NTCA dated 20-9-2010 conveyed its in principle approval advising the State Government to notify Biligiri Ranganatha Temple Tiger Reserve under section 38 V of the Wildlife (Protection) Act, 2006 (39 of 2006) with a direction to send detailed proposal in this regard for needful action.

Now, therefore in exercise of the powers conferred under Section 38 V of Wildlife (Protection) (Amendment) Act, 2006 (39 of 2006), the Government of Karnataka hereby declare the area with boundary fully described in the schedule to this notification as Biligiri Ranganatha Temple Tiger Reserve with effect from the date of issue of this notification.

SCHEDULE

The area details proposed for constitution of the Biligiri Ranganatha Temple Tiger Reserve:

- Core area: Extent: 359.10 Sq Km.
Composition: (i) Doddasampige Reserve Forest
(ii) BRT Reserve Forest
(iii) Chamarajanagar State Forest
2. Buffer area: Extent: 215.72 Sq Km.
Composition: (i) Doddasampige Reserve Forest
(ii) BRT Reserve Forest
(iii) Chamarajanagar State Forest
(iv) Doddasampige Reserve Forest & its extension
(v) Haradanahalli State Forest

Total area of the Tiger Reserve

(Core + Buffer): : 574.82 Sq Km.

BOUNDARY DESCRIPTION OF BILIGIRI RANGANATHA TEMPLE TIGER RESERVE:-

North :- The boundary starts at a point where the Thimmapura (presently Thimmarajipura) Gundal Dam footpath crosses the Western boundary of Doddasampige Reserve Forest (Chemmanakatte Doddi) the line runs eastwards along the said foot path upto North-east boundary of Doddasampige R.F. (Near Gundal Dam).

East :- Then the line continues all along the North and East boundary of Doddasampige R.F. upto Masikittihalla (which lies below the junction of P.G. Palya Road joins Kollegal Bylur Road) then the line continued along the Mastikitti halla (which is also the boundary of area released for Tibetan refugees) upto Eragapalaiyam enclosure, then along the said enclosure boundary upto the point where the Eragapalaiyam-Uganimulai road crosses the boundary of Eragapalaiyam enclosure, then the line continues along the above said road upto Uganimulai enclosure (North-East corner) which is also the released forest area boundary to the Tibetan Colony, then the line continue along the eastern boundary of Uganimulai enclosure upto South-East corner of the enclosure, then the line continue in a straight line upto the point where Uganimulai, Hiriambala enclosure road touches the Southern boundary of Hiriambals enclosure, then the line continue along north, east and South boundary of the said enclosure upto the point where the Hiriambala, Gundimala road crosses the southern boundary of Hiriambala road, then the line continue from the said point in a straight line in southern direction to the point where the Hiriambala-Gundimala road crosses the northern boundary of Gundimala enclosure which is also the boundary of the released area, then the line continue along the boundary of Gundimala enclosure upto the point where the Gundimala High road crosses the eastern boundary of the Gundimala enclosure, then the line continue along the above said road upto Uduthoraihalla, then the line runs along Uduthorai halla upto the eastern boundary of Doddasampige R.F. from the said point the line runs along the eastern boundary of Doddasampige R.F. upto the state boundary between Karnataka and Tamilnadu.

South :- The line continues from the above said point along the state boundary between Karnataka and Tamilnadu which is along the southern boundary of Doddasampige R.F. and Chamarajanagar S.F. near Suvarnavathi Dam.

West :- From the above said point the line runs along the western boundary of Chamarajanagar S.F. which is also the Suvarnavathi right bank channel over a distance of about 18 Km and then the line continue along the western boundary of Chamarajanagar S.F. boundary crossing Chamarajanagar BRT Road upto the point where Chamarajanagar S.F. and BRT Forest boundary joins, then the line continue along the western boundary of BRT upto the point where the western boundary of B.R.T. joins the western boundary of Doddasampige R.F. Then the line continues along the western boundary of Doddasampige R.F. upto the starting point.

BOUNDARY DESCRIPTION OF THE CORE AREA OF THE BILIGIRI RANGANATHA TEMPLE TIGER RESERVE :-

North : Starting from the point of the GPS co-ordinates **Lat. N 12°05' 31.19" Long. E 77°10' 32.12"** the line goes straight towards North-east upto the GPS co-ordinate **Lat. N 12°05' 32.68" Long. E 77°10' 40.14"** then the line goes straight towards South-east upto the GPS co-ordinate **Lat. N 12°05' 20.17" Long. E 77°11' 05.38"** from there the line goes straight towards South upto the GPS co-ordinate **Lat. N 12°04' 50.39" Long. E 77°11' 20.09"** then the line goes straight towards South upto the GPS co-ordinate **Lat. N 12°04' 03.94" Long. E 77°11' 31.05"** then the line goes towards South upto the GPS co-ordinate **Lat. N 12°02' 12.73" Long. E 77°11' 7.52"** .

East : Starting from the point of the GPS co-ordinates **Lat. N 12°02' 12.73" Long. E 77°11' 07.52"** the line passes upto Gundal – Burude road and crosses the road at the GPS co-ordinate **Lat. N 12°01' 46.54" Long. E 77°11' 43.51"** then it traverse towards South-east through Daigal betta to Seegebetta having the GPS co-ordinate **Lat. N 12°00' 23.43" Long. E 77°13' 14.81"** then traverse Southwards passing through Hunasemaradagudda having the GPS co-ordinate **Lat. N 11°58' 55.95" Long. E 77°13' 47.82"** from there traverse southwards and touches the inter range boundary of Kolegal and Bylore at GPS co-ordinate **Lat. N 11°57' 06.08" Long. E 77°14' 01.66"** at Devarabetta then it traverse straight towards south crossing Devarahalla and traverse southwards upto where it touches the road joins Mavathur – Attikhan road at GPS co-ordinate **Lat. N 11°54' 15.33" Long. E 77°13' 39.24"** then it touches the Barehalla main stream at GPS co-ordinate **Lat. N 11°52' 46.44" Long. E 77°13' 35.27"** then line goes South-west direction upto Marigudda peak at GPS co-ordinate **Lat. N 11°52' 01.90" Long. E 77°13' 16.95"** then line goes towards South upto Lingamudrahalla at GPS co-ordinate **Lat. N 11°51' 38.55" Long. E 77°13' 12.87"** then line goes straight upto Imbihalla at GPS co-ordinate **Lat. N 11°50' 36.97" Long. E 77°13' 08.37"** then line goes straight upto Uduthoraihalla at GPS co-

ordinate **Lat. N 11°49' 23.58" Long. E 77°12' 54.90"** then the line traverse all along the Uduthoraihalla upto the point where it joins inter state boundary GPS co-ordinate **Lat. N 11°47' 34.16" Long. E 77°12' 19.15"**.

South : The line continues from the said point all along the inter state boundary between Karnataka and Tamilnadu which is along the southern boundary of Doddasampige RF and Chamarajanagar SF upto the GPS co-ordinates **Lat. N 11°46' 49.83" Long. E 77°08' 52.96"**.

West : The line continues from the above said GPS co-ordinate straightly towards North-west direction upto Kappinakanive where it touches Punajanur – Bedaguli road having the GPS co-ordinate **Lat. N 11°47' 41.51" Long. E 77°08' 17.07"** passing through Chikkanagiri betta then the line continues all along the road of Punajanur-Bedaguli till it touches the GPS co-ordinate **Lat. N 11°47' 44.12" Long. E 77°07' 07.16"** then it traverse westwards upto Huchanakembare betta where it is having the GPS co-ordinate **Lat. N 11°47' 33.41" Long. E 77°05' 44.89"** then the line traverse all along the Huchanakembare halla till it joins Suvarnavathi river at GPS co-ordinate **Lat. N 11°48' 51.03" Long. E 77°04' 04.05"** then traverse north upto the GPS co-ordinate **Lat. N 11°49' 34.41" Long. E 77°04' 10.33"** where it touches Neerdurghihalla then the line crosses the Neerdurghihalla and traverse along the Budipadaga enclosure boundary till it reaches northern boundary of Budipadaga enclosure having the GPS co-ordinate **Lat. N 11°50' 24.55" Long. E 77°03' 37.49"** then the line traverse straight upto Jodumundi peak having the GPS co-ordinate **Lat. N 11°50' 44.68" Long. E 77°02' 55.95"** then line traverse straightly towards north upto Hanumanagudda having the GPS co-ordinate **Lat. N 11°52' 49.65" Long. E 77°03' 09.5"** then the line traverse straight towards north-east reaches Annagudda peak at GPS co-ordinate **Lat. N 11°53' 37.38" Long. E 77°04' 36.51"** the line runs straight towards north-east crosses Chamarajanagar – K.Gudi road having GPS co-ordinate **Lat. N 11°54' 12.82" Long. E 77°05' 00.64"** then the line traverse towards northern direction crossing Thoranakadu halla at the GPS co-ordinate **Lat. N 11°55' 08.54" Long. E 77°05' 42.08"** and touches the inter range boundary of K.Gudi and Yelandur (Southern boundary of BRT RF, Northern boundary of Chamarajanagar SF) at the GPS co-ordinate **Lat. N 11°56' 23.33" Long. E 77°06' 40.83"** then the line continues along the western boundary of BRT RF upto the Hebbalarayabetta of Doddasampige RF having the GPS co-ordinate **Lat. N 12°02' 58.3" Long. E 77°08' 57.86"** then the line continue towards North upto the starting point of the GPS co-ordinate **Lat. N 12°05' 31.19" Long. E 77°10' 32.12"**.

By Order and in the name of the Governor of Karnataka,

P.R. KALAVATHI

PR-77

Under Secretary to Government,

Forest, Ecology and Environment Department.

COMMERCE AND INDUSTRIES SECRETARIAT

NOTIFICATION No.CI.144:MMM.2006, Bangalore, Dated: 01.02.2011

In pursuance of Sub-section 2 of Section 8 of the Mines and Minerals (Development and Regulation) Act, 1957, the Government of Karnataka hereby accords sanction for First renewal of Mining Lease No. 1992 for a period of 20 years (Twenty years only) w.e.f. 01.10.2005, in favour of M/s. Mineral Enterprises Pvt.Ltd., for Manganese ore, over an area of 24.65 hectares (Twenty four point six five hectares only) in Hulikatte village, Davangere Taluk, Davangere District and as per the sketch furnished by the Director, Department of Mines and Geology, Bangalore, subject to compliance of the provisions of the Mines and Minerals (Development and Regulation) Act, 1957 and Mineral Concession Rules, 1960 as amended from time to time and other applicable Acts and Rules including Forest (Conservation) Act, 1980, Environmental Protection Act, 1986, EIA Notification 2006 etc., as amended from time to time and Rules made there under:-

Sanction of this Mining lease is also subject to the terms and conditions appended hereto and also subject to Court proceedings if any.

The Department of Mines of Geology is directed to take necessary action to measure the area scientifically through GPS and to publish the Digitized Map in the Website.

The Mining lease should be executed only after submission of all the statutory documents/clearances, by the applicant.

By Order and in the name of the Governor of Karnataka,

A.CHANNEGOWDA

Under Secretary to Govt.(Mines),

Commerce & Industries Department.

TERMS AND CONDITIONS OF THE FIRST RENEWAL OF MINING LEASE NO.1992 SANCTIONED IN GOVERNMENT NOTIFICATION NO.CI.144:MMM.2006 Dated 01.02.2011.

- a) Mining lease should be in respect of **Manganese ore**, only. If other minerals are found in association with **Manganese ore**, they should be brought to the notice of Government and if the lessee desires to mine these minerals along with **Manganese ore**, he/she/it should do so only after the consent of Government is obtained in writing.
- b) If beryl or any other substance prescribed U/S 3 of the Atomic Energy Act, XXIX of 1948 is found to occur in the property under the lease, the lessee shall make available such mineral to the Government of India.
- c) The lease shall also be subject to the provisions of Rules in Chapter IV of the Minerals Concession Rules, 1960.
- d) The lease shall also be subject to the Rules, issued U/S 18 of the Mines & Minerals (D&R) Act, 1957.
- e) The lessee shall pay to the Director of Mines and Geology in Karnataka, Bangalore, necessary Security Deposit for due observance of the terms and conditions of the lease in accordance with Rule 32 of the lease issued to him.
- f) The lessee shall be governed by all conditions that may be incorporated in the lease deed, to be executed.
- g) The lessee shall abide by the rules contained in the Karnataka State Forest Manual, if the lease area covers any forestland.
- h) Government shall have the right of purchasing the ore at current market rates.
- i) The lease would be determined if the lessee fails to commence execution of the lease deed.
- j) The area mentioned above is subject to verification after actual survey and demarcation.
- k) The lease shall be for a period of **Twenty Years w.e.f. 01.10.2005**.
- l) The lessee/s shall pay Royalty, Cesses and Dead rent as prescribed vide Government of India's Notification published in the Gazette of India, Extraordinary, Part II-Section 3-Sub-section(i) vide G.S.R.574(E) dated 13th August 2009 and G.S.R. 575(E) dated 13th August, 2009, respectively.

Local & other Cesses: As prevalent in **Davanagere District**.

Royalty: At the rate prescribed in Second Schedule to the Mines & Minerals (D&R) Act, 1957 and as amended from time to time.

- m) The total area held by the applicant/s under mining lease including the present one, shall not exceed 10 Sq.Km.
- n) Mining operations shall not be commenced/conducted unless a qualified manager and other supervisory staff are appointed as required under the Matalliferous Mines Regulations, 1961 and relevant notices are sent to the Director-General of Mines Safety, Dhanbad with a copy of the same to the concerned Director of Mines Safety.
- o) The minerals should be value added and the Lessee should adhere to existing National Mineral Policy and Karnataka Mineral Policy, 2008.

A.CHANNEGOWDA

Under Secretary to Govt.(Mines),
Commerce & Industries Department.

PR-72

COMMERCE AND INDUSTRIES SECRETARIAT

NOTIFICATION

No.CI.155:MMM.2010, Bangalore, Dated: 01.02.2011

In pursuance of Sub-section 2 of Section 8 of the Mines and Minerals (Development and Regulation) Act, 1957, the Government of Karnataka hereby accords sanction for Second renewal of Mining Lease No. 2596 for a period of 20 years (Twenty years only) w.e.f. 01.04.2010, in favour of M/s. Mineral Enterprises Pvt.Ltd., for Iron ore, over an area of 6.07 hectares (Six point zero seven hectares only) in Sy.No.6 of Bidarabommanahalli village, Chitradurga Taluk and District and as per the sketch furnished by the Director, Department of Mines and Geology, Bangalore, subject to compliance of the provisions of the Mines and Minerals (Development and Regulation) Act, 1957 and Mineral Concession Rules, 1960 as amended from time to time and other applicable

Acts and Rules including Forest (Conservation) Act, 1980, Environmental Protection Act, 1986, EIA Notification 2006 etc., as amended from time to time and Rules made there under:-

Sanction of this Mining lease is also subject to the terms and conditions appended hereto and also subject to Court proceedings if any.

The Department of Mines of Geology is directed to take necessary action to measure the area scientifically through GPS and to publish the Digitized Map in the Website.

The Mining lease should be executed only after submission of all the statutory documents/clearances, by the applicant.

By Order and in the name of the Governor of Karnataka,

A.CHANNEGOWDA

Under Secretary to Govt.(Mines),

Commerce & Industries Department.

TERMS AND CONDITIONS OF THE SECOND RENEWAL OF MINING LEASE NO.2596 SANCTIONED IN GOVERNMENT NOTIFICATION NO.CI.155:MMM.2010 Dated 01.02.2011.

- a) Mining lease should be in respect of **Iron ore**, only. If other minerals are found in association with **Iron ore**, they should be brought to the notice of Government and if the lessee desires to mine these minerals along with **Iron ore**, he/she/it should do so only after the consent of Government is obtained in writing.
- b) If beryl or any other substance prescribed U/S 3 of the Atomic Energy Act, XXIX of 1948 is found to occur in the property under the lease, the lessee shall make available such mineral to the Government of India.
- c) The lease shall also be subject to the provisions of Rules in Chapter IV of the Minerals Concession Rules, 1960.
- d) The lease shall also be subject to the Rules, issued U/S 18 of the Mines & Minerals (D&R) Act, 1957.
- e) The lessee shall pay to the Director of Mines and Geology in Karnataka, Bangalore, necessary Security Deposit for due observance of the terms and conditions of the lease in accordance with Rule 32 of the lease issued to him.
- f) The lessee shall be governed by all conditions that may be incorporated in the lease deed, to be executed.
- g) The lessee shall abide by the rules contained in the Karnataka State Forest Manual, if the lease area covers any forestland.
- h) Government shall have the right of purchasing the ore at current market rates.
- i) The lease would be determined if the lessee fails to commence execution of the lease deed.
- j) The area mentioned above is subject to verification after actual survey and demarcation.
- k) The lease shall be for a period of **Twenty Years, w.e.f. 01.04.2010.**
- l) The lessee/s shall pay Royalty, Cesses and Dead rent as prescribed vide Government of India's Notification published in the Gazette of India, Extraordinary, Part II-Section 3-Sub-sectio(i) vide G.S.R.574(E) dated 13th August 2009 and G.S.R. 575(E) dated 13th August, 2009, respectively.

Local & other Cesses: As prevalent in **Chitradurga District.**

Royalty: At the rate prescribed in Second Schedule to the Mines & Minerals (D&R) Act, 1957 and as amended from time to time.

- m) The total area held by the applicant/s under mining lease including the present one, shall not exceed 10 Sq.Kms.
- n) Mining operations shall not be commenced/conducted unless a qualified manager and other supervisory staff are appointed as required under the Matalliferous Mines Regulations, 1961 and relevant notices are sent to the Director-General of Mines Safety, Dhanbad with a copy of the same to the concerned Director of Mines Safety.
- o) The minerals should be value added and the Lessee should adhere to existing National Mineral Policy and Karnataka Mineral Policy, 2008.

A.CHANNEGOWDA

Under Secretary to Govt.(Mines),

Commerce & Industries Department.

KARNATAKA GOVERNOR'S SECRETARIAT**NOTIFICATION****No.GS 87 EST 2005, Bangalore,Dated 18th January 2011**

In accordance with the provisions of Section 4(b) of Right to Information Act, 2005 (Central Act No.22 of 2005) particulars with regard to Governor's Secretariat, Raj Bhavan, Bangalore is published as in the Annexure to this notification for information of the General Public.

V.S. JERE

Under Secretary to Governor.

KARNATAKA GOVERNOR'S SECRETARIAT**NOTIFICATION****No.GS 87 EST 2005, Bangalore,Dated 18th January 2011****Annexure to Notification No. GS 87 EST 2005, Bangalore, Dated: 18-01-2011****Address:- Raj Bhavan, Raj Bhavan Road, Bangalore-560 001****Post Office Box No.:-5033****Phone Nos. :- 080-22254101 to 109, 080-22256040, 080-22256997,****Fax No. :-080-22258150, e-mail ID: - rbblr@vsnl.com , rajbhavan.karnataka@gmail.com**Web site: - <http://rajbhavan.kar.nic.in>**GOVERNOR**

Chapter II of the Constitution of India deals with the subject-"The Governor". According to Article 153 of the Constitution of India, there shall be a Governor for each State. According to Article 154 of the Constitution of India, The Executive power of the State shall be vested in the Governor and shall be exercised by him either directly or through officers subordinate to him in accordance with the Constitution of India. According to Art. 155, the Governor of a State shall be appointed by the President by warrant under his hand and seal. As per Art. 156, the Governor shall hold office during the pleasure of the President and shall be entitled to Emoluments, Allowances and Privileges as per the Governors (Emoluments, Allowances and Privileges) Act, 1982 and the Governors (Allowances and Privileges) Rules, 1987, made there under. According to Art. 163, there shall be a Council of Ministers with the Chief Minister as the head to aid and advise the Governor in the exercise of his functions, except in so far as he is by or under the Constitution required to exercise his functions or any of them in his discretion. Under Art. 166, all executive action of the State Government shall be expressed to be taken in the name of the Governor and also that all orders and other instruments made and executed in the name of the Governor shall be authenticated in such manner as may be specified in the rules to be made by the Governor, and the validity of an order or instrument which is so authenticated shall not be called in question on the ground that it is not an order or instrument made or executed by the Governor. In exercise of the powers conferred under Art. 166 of the Constitution of India, the rules called- (1) the Karnataka Government (Transaction of Business) Rules, 1977 and (2) the Karnataka Government (Allocation of Business) Rules, 1977 have been issued. According to rule 19 of the Karnataka Government (Transaction of Business) rules 1977, orders and instruments made or executed by or on behalf of Governor shall be expressed to be made or executed in the name of the Governor of Karnataka shall be authenticated by a Principal Secretary to Government/Secretary to Government Special/Additional/Joint/Deputy/Under Secretary to Government/Desk Officer or by such other officer as may be specially empowered in that behalf by the Governor in the manner specified. Governor being the Constitutional Head of the State has also powers and functions relating to the Legislature and Judiciary also.

Under the Right to Information Act 2005, Governor's Secretariat being a public office gives the following information..

POWERS AND FUNCTIONS OF GOVERNOR:-

1. Under Art.161 the Governor of a State shall have the power to grant pardons,reprieves, respites,or remissions of punishment or to suspend remit commute the sentence of any person convicted of any offence against any law relating to a matter to which the executive power of the State extends.
2. Under Art. 164, the Chief Minister shall be appointed by the Governor and the other Ministers shall be appointed by the Governor on the advice of the Chief Minister, and the Minister shall hold office during the pleasure of the Governor.

3. Under Art. 165, the Governor shall appoint a person who is qualified to be appointed a Judge of a High Court to be Advocate- General for the State.
4. Nomination of persons having special knowledge or practical experience in the field of Literature, Science, Art, Co-operative Movement and Social Service, to the Legislative Council in accordance with the provisions of Art. 171(3)(e) of the Constitution.
5. Summon from time to time the House or each House of the Legislature of the State to meet at such time and place as deem fit as per Art. 174(1) of the Constitution. Also Prorogue the House or either House or dissolve the Legislative Assembly as per Art. 174(2) of the Constitution of India.
6. As per the provisions of Art. 175 of the Constitution of India address the Legislative Assembly or both the Houses of Legislature and may for that purpose require attendance of Members. Also send messages to the House/Houses of Legislature whether with respect to a Bill then pending in the Legislature or otherwise, and a House to which any message is so sent shall with all convenient dispatch consider any matter required by the message to be taken into consideration.
7. Address the Joint Session at the commencement of the first session after each general election to the Legislative Assembly and at the commencement of the first session of each year as per Art. 176 of the Constitution of India.
8. Consideration of the Bills passed by both Houses of the Legislature, for assent as per Art. 200.
9. Ensuring presentation of the Statement of estimated receipts and expenditure of the State for every financial year (Annual Financial Statement) in both the Houses of Legislature as per Article 202 of the Constitution.
10. Ensuring presentation of Statement showing the estimated additional amount of expenditure of the State if any, before the Legislative Assembly as per Art. 205 of the Constitution.
11. Promulgation of Ordinance when the State Legislature is not in Session to meet the exigencies of administration.
12. Appointments of persons to be, and the posting and promotion of, District Judges in consultation with the High Court of Karnataka as contemplated in Art. 233 of the Constitution of India.
13. Appointments of persons other than a District Judges to the Judicial Service in accordance with rules made in this behalf and in consultation with High court as per the provisions of Art. 234 of the Constitution.
14. Appointment of Chairman and Members of Karnataka Public Service Commission as per Art. 316 of the Constitution.
15. Sending periodical reports to the Government of India about the Affairs of the State.
16. Protocol concerning the visiting Heads of State, Foreign Diplomats/Emissaries and Constitutional Authorities like the President and the Prime Minister of India.
17. Administering oath of office and secrecy to the constitutional and statutory authorities like the Chief Justice and Judges of High Court of Karnataka, State Election Commissioner, Karnataka Lokayukta/Upa-Lokayukta, Chairman, KETC etc.,
18. Presides over Government and Non-Governmental functions in the State, as the Constitutional Head of the State.
19. Governor is also Chancellor of the Universities in the State under the relevant Acts and presides over the Convocation functions of the Universities. Also discharges other duties and functions attached to the Chancellor of the Universities under the relevant statutes of the Universities.
20. Governor as the Constitutional Head of the State also receives views and representations / memoranda from different sections of the public on various issues concerning the State.

OFFICERS AND EMPLOYEES:-

According to Rule 5 of the Governors (Allowances and Privileges) Rules, 1987 issued by the Government of India under Section 13 of the Governors (Emoluments, Allowances and Privileges) Act, 1982, in addition to the Household establishment as per rule 4 of the said rules, the Governor shall be entitled to a separate Secretarial Staff which shall be provided by the concerned State Government. Accordingly, the State Government has issued the Karnataka Governor's Secretariat Services (Recruitment) Rules 1995 vide Notification No. DPAR 03 SDE 95 dated 5th November 1995 sanctioning staff to both the Household Establishment and the Governor's Secretariat. The staff sanctioned as at present is as follows:-

| Sl .No. | Designation of the post | No. of posts |
|---------|--|--------------|
| 1. | Principal Secretary to Governor IAS Super Time Scale. | 1 |

| Sl .No. | Designation of the post | No. of posts |
|---------|--|--------------|
| 2. | Private Secretary to Governor | 1 |
| 3. | Deputy Secretary to Governor (Rs.20,025-28,275) | 1 |
| 4. | ADC to Governor (Rs.20,025-28,275) | 2 |
| 5. | Under Secretary to Governor (Rs.14,050-25,050) | 2 |
| 6. | Officer on Special Duty to Governor. (Scale less Post) (Presently the post of PRO is re-designated as O.S.D) | 1 |
| 7. | Surgeon to Governor (Rs.14,050-25,050) | 1 |
| 8. | Section Officers (Rs.11,400-21,600) | 4 |
| 9. | Personal Assistant to Governor (Rs.11,400-21,600) | 2 |
| 10. | Manager, Governor's Household (Rs.11,400-21,600) | 1 |
| 11. | Senior Assistant/Cashier/Accountant (Rs.10,000-18,150) | 4 |
| 12. | Senior Steward (Rs.10,000-18,150) | 1 |
| 13. | Staff Nurse (Rs. 8,825-16,000) | 1 |
| 14. | Assistant (Rs. 8000-14,800) | 8 |
| 15. | Stenographer (Rs. 8000-14,800) | 6 |
| 16. | Steward (Rs. 7275-13,350) | 1 |
| 17. | Library Assistant (Rs.5,800-10,500) | 1 |
| 18. | Senior Driver (Rs. 7275-13,350) | 1 |
| 19. | Compounder / Pharmacist (Rs.6,250-12,000) | 1 |
| 20. | Junior Assistant (Rs. 5,800-10,500) | 8 |
| 21. | Driver (Rs. 5,800-10,500) | 7 |
| 22. | Driver-cum-Motor Cyclist (Rs. 5,800-10,500) | 1 |
| 23. | Head Cook (Rs. 5,800-10,500) | 1 |

| SI .No. | Designation of the post | No. of posts |
|---------|--|--------------|
| 24 | Head Butler (Rs. 5,800-10,500) | 1 |
| 25 | Typist (Rs. 5,800-10,500) | 3 |
| 26 | Hindi Typist (Rs. 5,800-10,500) | 1 |
| 27 | Telephone Operator (Rs. 5,800-10,500) | 4 |
| 28 | Head Sweeper (Rs. 5,500-9,500) | 1 |
| 29 | Jamedar (Rs. 5,200-8,200) | 7 |
| 30 | Personal Attendant to Governor (Rs. 5,200-8,200)Attendant Grade -II | 1 |
| 31 | Cook (Rs. 5,200-8,200) | 4 |
| 32 | Butler (Rs. 5,200-8,200) | 6 |
| 33 | Carpenter (Rs. 5,200-8,200) | 1 |
| 34 | Painter-cum Polisher (Rs. 5,200-8,200) | 1 |
| 35 | Dalayat (Rs. 4,800-7,275) | 19 |
| 36 | Bearers (Rs. 4,800-7,275) | 9 |
| 37 | Masalchi (Rs. 4,800-7,275) | 5 |
| 38 | Khalasis (Rs. 4,800-7,275) | 8 |
| 39 | Dhobi (Rs. 4,800-7,275) | 7 |
| 40 | Sweeper (Rs. 4,800-7,275) | 17 |
| 41 | Ayah (Rs. 4,800-7,275) | 1 |
| 42 | Cleaner (Rs. 4,800-7,275) | 2 |
| 43. | Female Nursing Orderly (Rs. 4,800-7,275) | 1 |
| 44 | Male Nursing Orderly (Rs. 4,800-7,275) | 1 |

THE POWERS AND DUTIES OF OFFICERS AND EMPLOYEES:-

Principal Secretary to Governor:- Principal Secretary to Governor is the Head of the Governor's Secretariat and is responsible for over all administration, superintendence and control of Governor's Secretariat for proper maintenance and up-

keeping of Raj Bhavan and its premises coordinating all the activities and functions at Raj Bhavan. Also, Governor's Principal Secretary assists H.E the Governor in the proper discharge of all his Constitutional and other statutory duties and obligations. Ensures proper protocol to the H.E. the Governor and the visiting dignitaries.

2. Deputy Secretary to Governor:- Assists H.E. the Governor and the Governor's Principal Secretary in the proper discharge of their duties and obligations. Also decides issues as per delegation of powers both administrative and financial.

3. Private Secretary to Governor:- Looks after the personal correspondences of Governor, manages personal effects of Governor and assists Governor in day to day functions.

4. Officer on Special Duty to Governor:- Assists H.E. the Governor in the day to day activities.

5)ADCs to Governor:- Accompanying and assisting H.E the Governor in the day to day appointments / engagements and tour programmes and providing immediate necessary Assistance as and when required. receives Memorandum in the absence of H.E. the Governor and also receives VVIPS and other dignitaries who visit Raj Bhavan. ADC (Police) also looks after the matters relating to maintenance and running of Raj Bhavan vehicles

6) Personal Assistant to Governor : There are two Personal Assistants to Governor to assist H.E. the Governor in the day to day activities. in finalizing H.E. the Governor's Speeches,greetings,messages in English and Kannada relating to various functions and occasions, co-ordinating liaising with Doordarshan, All India Radio and Print Media for recording of H.E.'s Messages on special occasions and coverage of programmes.

7) Under Secretaries to Governor:- There are two Under Secretaries to Governor. Under Secretary to Governor (House Hold), looks after House Hold matters of H.E. the Governor and also assists Principal Secretary to Governor in the maintenance and up keeping of Raj Bhavan and its premises apart from looking after protocol duties of Governor's Secretariat, supervision of Telephones and Computer units .Under Secretary to Governor (Administration) looks after all the administration matters and the University matters and assists Principal Secretary to Governor in all such matters.

8) Section Officers:- There are four Section Officers each heading the sections of (a) Administration (b) University (c) House Hold and (d) Accounts.

They deal with respective matters and assist Raj Bhavan administration in respect of those matters.

9) Manager (House Hold):- Controls and supervises the House Hold Staff and their functions and duties, assists Raj Bhavan administration in the matters of House Keeping, up keeping and maintenance of Raj Bhavan and its premises making arrangements for functions to be held in Raj Bhavan.

10)Surgeon to Governor:- Takes care of the personal health of H.E. the Governor and his family.

THE PROCEDURE FOLLOWED IN THE DECISION MAKING PROCESS, INCLUDING CHANNELS OF SUPERVISION AND ACCOUNTABILITY:-

(1) Constitutional and Statutory Matters:- Governor being the Constitutional Head of the State, acts on the aid and advice of the Council of Ministers where appropriate. Having regard to the provisions of the Karnataka Government (Transaction of Business) Rules 1977 and the Karnataka Government (Allocation of Business) Rules 1977, the matter will be processed in the concerned department of the Karnataka Government Secretariat and with the approval of the Cabinet or the Minister in charge of the portfolio. The proposal would be submitted to H.E. the Governor by the concerned Principal Secretary / Secretary to Government following the procedures laid down in the Karnataka Government Secretariat Manual of Office procedure. When the concerned Government file is received in the Governor's Secretariat, the matter will be examined in the Administration Section except in respect of University matters which will be processed / examined in the University Section. After ensuring the correctness and completeness of the proposal submitted for approval of H.E. the Governor, the file will be submitted to H.E. the Governor by the Principal Secretary to Governor for approval.

(2) Petitions /Representations :- The representations relating to the substantive work of the Raj Bhavan are dealt with as per the requirement. The Petitions/Representations concerning the matters outside Raj Bhavan are dealt with as deemed fit. In cases when they are forwarded to other authorities, the petitioner is informed.

THE NORMS SET FOR THE DISCHARGE OF THE FUNCTIONS:-

The procedure laid down in the Karnataka Government Secretariat Manual of Office Procedure are followed.

THE RULES, REGULATIONS, INSTRUCTIONS, MANUALS AND RECORDS, HELD BY ITS CONTROL OR USED BY EMPLOYEES FOR DISCHARGING THE FUNCTIONS:-

1. The Constitution of India.
2. The Karnataka Government (Transaction of Business) Rules 1977
3. The Karnataka Government (Allocation of Business) Rules, 1977
4. The Karnataka Government Secretariat Manual of Office Procedure.
5. Rules framed by the State Government to govern the service conditions of the employees of the State Government.
6. Acts and the Rules framed under the relevant Acts to govern the service conditions of statutory authorities coming under the purview of H.E. the Governor.
7. The Governors (Emoluments, Allowances and Privileges) Act, 1982 and the Governors (Allowances and privileges) Rules 1987
8. The Karnataka Governor's Secretariat Services (Recruitment) Rules 1995 Governing the cadre management of the Staff sanctioned to the Governor's Secretariat.
9. Karnataka State Universities Act,2000
10. Rajiv Gandhi University of Health Sciences Act, 1994
11. University of Agricultural Sciences Act, 2009
12. Kannada University Act, 1991
13. Karnataka State Open University Act, 1992
14. Visweswaraya Technological University Act, 1994,
15. Karnataka Veterinary, Animal and Fisheries Science University Act, 2004
16. The Karnataka State Law University Act 2009 .
17. The Karnataka State Gangubai Hanagal Sangeetha Mathu Pradarshana Kalegala Viswavidyalaya Act 2009 ,
18. The Karnataka State Samskritha – Veda Viswavidyalaya Act 2009.
19. The University of Horticultural sciences Act 2009.

STATEMENT OF THE CATEGORIES OF DOCUMENTS THAT ARE HELD BY IT OR UNDER ITS CONTROL;

H.E. the Governor being the Constitutional Authority approval accorded by H.E the Governor or the orders of the Governor are passed in the concerned Government file similarly, in respect of the Statutes, Regulations or Ordinances assented to by the Chancellor are maintained by the concerned University.

THE PARTICULARS OF ANY ARRANGEMENT THAT EXISTS FOR CONSULTATION WITH OR REPRESENTATION BY THE MEMBERS OF THE PUBLIC IN RELATION TO THE FORMULATION OF ITS POLICY OR IMPLEMENTATION THEREOF:-

Not applicable.

A STATEMENT OF THE BOARDS, COUNCILS, COMMITTEES AND OTHER BODIES OF TWO OR MORE PERSONS CONSTITUTED AS ITS PART OR FOR THE PURPOSE OF ITS ADVICE, AND AS TO WHETHER MEETINGS OF THOSE BOARDS, COUNCILS, COMMITTEES AND OTHER BODIES ARE OPEN TO THE PUBLIC OR THE MINUTES OF SUCH MEETINGS ARE ACCESSIBLE FOR PUBLIC:-

Not applicable.

A DIRECTORY OF ITS OFFICERS AND EMPLOYEEESTHE MONTHLY REMUNERATION RECEIVED BY EACH OF ITS OFFICERS AND EMPLOYEES,INCLUDING THE SYSTEM OF COMPENSATION AS PROVIDED IN ITS REGULATIONS:-

As per details given below. (As on 31st December- 2010)

GOVERNOR'S SECRETARIAT (OFFICERS)

| SI. No. | POST | Held By Shri/Smt. | |
|---------|---------------------------------|-------------------|------------|
| 1 | Principal Secretary to Governor | G.V.Krishna Rau | 107,561.00 |
| 2 | Private Secretary to Governor | M.P.Tiwari | 26,270.00 |

| Sl. No. | POST | Held By Shri/Smt. | |
|---------------------------------------|--|---------------------|-----------|
| 3 | Deputy Secretary to Governor | Vacant | ----- |
| 4 | O S D to Governor | Vijay Kumar | 30,000.00 |
| 5 | Under Secretary to Governor | V.S. Jere | 30,900.00 |
| 6 | P.S to Principal Secretary | Iswar Moolya | 30,451.00 |
| 7 | Section Officer | Siddiq pasha | 30,860.00 |
| 8 | Section Officer | Prathibha D.Habbu | 27,975.00 |
| 9 | Section Officer | S. Balavendran | 24,785.00 |
| 10 | P.A to Governor | Anantha Krishna | 31,235.00 |
| GOVERNOR'S SECRETARIAT (STAFF) | | | |
| 11 | Sr. Assistant | M. Sumithra | 20,191.00 |
| 12 | Sr. Assistant | S.K.Venkatesh | 16,906.00 |
| 13 | Assistant | H.M.Yashodha | 21,371.00 |
| 14 | Assistant | G.S Ramakrishna | 32,325.00 |
| 15 | Assistant | K.S.Chandramouli | 25,256.00 |
| 16 | Assistant | P.M. Krishna | 20,544.00 |
| 17 | Assistant | S Shivkumar | 20,191.00 |
| 18 | Stenographer | Arathi.G Purohit | 19,114.00 |
| 19 | Stenographer | M.A. Mahalaxmi | 21,248.00 |
| 20 | Stenographer | Vacant | ----- |
| 21 | Stenographer | Vacant | ----- |
| 22 | Stenographer | Vacant | ----- |
| 23 | Assistant (Jr. Asst.post is Up graded) | B. Nagaraja | 15,700.00 |
| 24 | Assistant (Jr .Asst. post is Up graded) | Felicita Royan | 17,300.00 |
| 25 | Jr. Assistant | Gangappa Hangal | 11,351.00 |
| 26 | Jr. Assistant | B. Rangaswamy | 12,950.00 |
| 27 | Jr. Assistant | K. Rangaswamy | 14,900.00 |
| 28 | Jr. Assistant | Vacant | ----- |
| 29 | Library Asst. | N. Usha | 22,150.00 |
| 30 | Senior Typist | N. Venkatesh | 23,419.00 |
| 31 | Typist | L.G. Keshava Murthy | 19,596.00 |
| 32 | Typist | M.L Indira | 22,573.00 |
| 33 | Telephone Operator | D. Ashwathaiyah | 17,734.00 |
| 34 | Telephone Operator | R. Kalavathi | 17,734.00 |
| 35 | Telephone Operator | D. Srinivasan | 7,500.00 |
| 36 | Telephone Operator | Umesh Vasista | 6,340.00 |
| 37 | Motor Cyclist | R. Harisha | 10,666.00 |
| 38 | Jamedar | T. Narayana | 14,895.00 |
| 39 | Jamedar | B.A. Shukreshwara | 12,101.00 |
| 40 | Jamedar | Govindegowda. M.S. | 15,590.00 |
| 41 | Jamedar | Hanumantha | 12,299.00 |

| Sl. No. | POST | Held By Shri/Smt. | |
|--|--|--------------------------|-----------|
| 42 | Jamedar | Vacant | ----- |
| 43 | Jamedar | Vacant | ----- |
| 44 | Jamedar | Vacant | ----- |
| 45 | Dalayath | R Lakshminarayan | 10,214.00 |
| 46 | Dalayath | K.T. Chandra Shekar | 8,526.00 |
| 47 | Dalayath | C. Mahadeva | 14,184.00 |
| 48 | Dalayath | R.R Mallikarjun | 8,526.00 |
| 49 | Dalayath | B. Roopa | 9,951.00 |
| 50 | Dalayath | T. Raghuram | 15,620.00 |
| 51 | Dalayath | Deva Rao .Y.L. | 13,114.00 |
| 52 | Personal Attendant to Governor | Astami mandal | 7,745.00 |
| GOVERNOR'S HOUSEHOLD (OFFICERS) | | | |
| 53 | Under Secretary to Governor(HH) | M.P.Govindraj | 45,854.00 |
| 54 | A.D.C to Governor (Navy) | Lt. Cdr.Navin Jacob | 72,607.00 |
| 55 | A.D.C to Governor (Police) | K C V Mane | 43,925.00 |
| 56 | Manager | A S Badiger | 19,000.00 |
| 57 | Section Officer | Arun Kumar | 27,960.00 |
| GOVERNOR'S HOUSEHOLD (STAFF) | | | |
| 58 | Sr.Assistant | Uma devi | 23,988.00 |
| | Sr.Assistant | Madhu Kanth | |
| 59 | Assistant | R. Prakash | 18,097.00 |
| 60 | Assistant | Vacant | ----- |
| 61 | Assistant | Kalal Parasappa Yellappa | 17,300.00 |
| 62 | Assistant (Jr. Asst.post is Up graded) | D Renuka | 21,681.00 |
| 63 | Jr. Assistant | K.T. Venkateshaiah | 14,900.00 |
| 64 | Sr. Steward | M. Jayaram | 21,606.00 |
| 65 | Hindi Typist | Awadeshlal Srivastava | 12,254.00 |
| 66 | Head Driver | D.L. Doddegowda | 20,415.00 |
| 67 | Driver | G. Anbalagan | 16,856.00 |
| 68 | Driver | V. Narasimhaiah | 16,465.00 |
| 69 | Driver | R. Jairaj | 16,428.00 |
| 70 | Driver | Ravi Kumar S Kale | 10,456.00 |
| 71 | Driver | B.P. Poornesh | 10,260.00 |
| 72 | Driver | K. Thyagaraj | 11,791.00 |
| 73 | Driver | Prakash | 11,384.00 |
| 74 | Bearer | M. Jagannatha | 10,870.00 |
| 75 | Bearer | D. Dasappa | 9,851.00 |
| 76 | Bearer | Bhim Singh Bist | 8,526.00 |
| 77 | Bearer | Chinamma | 7,901.00 |
| 78 | Bearer | Harish.N | 9,126.00 |

| Sl. No. | POST | Held By Shri/Smt. | |
|---------|----------------------|--------------------------|-----------|
| 79 | Bearer | Chala Venkatesha | 9,489.00 |
| 80 | Bearer | M. Chandrashekara Murthy | 9,589.00 |
| 81 | Bearer | R. Dhanaraj | 8,214.00 |
| 82 | Bearer | Bharathi | 9,126.00 |
| 83 | Head Butler | R. Shanmugam | 15,629.00 |
| 84 | Butler | Nagappa | 17,614.00 |
| 85 | Butler | M. Gangaraju | 14,184.00 |
| 86 | Butler | K. Nadamani | 16,390.00 |
| 87 | Butler | Shivaraj | 14,184.00 |
| 88 | Butler | R.Govindaraj | 16,799.00 |
| 89 | Butler | Vacant | ----- |
| 90 | Head Cook | C.S. Devendran | 15,308.00 |
| 91 | Cook | K. Krishnan | 10,870.00 |
| 92 | Cook | Lalithamma | 14,184.00 |
| 93 | Cook | R.V. Yogaraj | 9,151.00 |
| 94 | Cook | K. Raghavan | 10,870.00 |
| 95 | Khalasi | D.E. Kumar | 11,800.00 |
| 96 | Khalasi | Mohan Rao | 9,851.00 |
| 97 | Khalasi | R Gowramma | 8,526.00 |
| 98 | Khalasi | P.Raju | 9,126.00 |
| 99 | Khalasi | T.N. Rajesh | 9,126.00 |
| 100 | Khalasi | R.Shanthakumar | 9,126.00 |
| 101 | Khalasi | Rekha | 9126.00 |
| 102 | Khalasi | K.M.Nagendhra Prasad | 9901.00 |
| 103 | Dhobi | Venkatachala | 10,870.00 |
| 104 | Dhobi | C. Prakash | 10,686.00 |
| 105 | Dhobi | Mylarappa | 12,159.00 |
| 106 | Dhobi | Sreeramareddy | 9,851.00 |
| 107 | Dhobi | J.RajKumar | 9,126.00 |
| 108 | Dhobi | C.UmeshKumar | 9,126.00 |
| 109 | Dhobi | Ramachandra | 8,370.00 |
| 110 | Masalchi | K. Lakshamma | 9,620.00 |
| 111 | Masalchi | R. Manju | 11,414.00 |
| 112 | Masalchi | N. Kumar | 14,945.00 |
| 113 | Masalchi | P.N. Narasimhamurthy | 12,570.00 |
| 114 | Masalchi | Kiran Bist | 8,526.00 |
| 115 | Cleaner | M.Lakshmana | 9428.00 |
| 116 | Cleaner | R.J.Basalalingappa | 9,126.00 |
| 117 | Carpenter | M.Dhanaraj | 9,126.00 |
| 118 | Painter Cum Polisher | P.Malleshaiah | 9,126.00 |

| Sl. No. | POST | Held By Shri/Smt. | |
|----------------------------------|-----------------|------------------------|-----------|
| 119 | Head Sweeper | G.Shivanna | 13,833.00 |
| 120 | Sweeper | T. Kondaiah | 8,839.00 |
| 121 | Sweeper | T. Ramesh | 8,839.00 |
| 122 | Sweeper | B.M. Ravichandra | 10,214.00 |
| 123 | Sweeper | K.P. Ravindra | 8,889.00 |
| 124 | Sweeper | N. Venkatesh | 10,214.00 |
| 125 | Sweeper | Abdul Waheed Khan | 8,839.00 |
| 126 | Sweeper | Ragamma | 13,431.00 |
| 127 | Sweeper | H. Nagaraju | 10,214.00 |
| 128 | Sweeper | N. Srinivasa | 8,889.00 |
| 129 | Sweeper | J. Yashodamma | 8,526.00 |
| 130 | Sweeper | K.G. Raju | 9,851.00 |
| 131 | Sweeper | Kalaiah | 11,886.00 |
| 132 | Sweeper | G. Balaraju | 10,870.00 |
| 133 | Sweeper | G T Ramachandra | 9,126.00 |
| 134 | Sweeper | Rajaranjani | 9,126.00 |
| 135 | Sweeper | Uma .N. | 9,126.00 |
| GOVERNOR'S Contract Staff | | | |
| 136 | Consultant (IT) | T.Yangaiah | 12,000.00 |
| 137 | Jamedhar | R Rajendra | 7,500.00 |
| 138 | Jamedhar | Madan Singh | 7,500.00 |
| 139 | Jamedhar | Vishakanta Murthy .YSK | 7,500.00 |
| 140 | Ayaha | Sudha | 7,500.00 |

**GOVERNOR'S SECRETARIAT Medical Facilities.
(OFFICER/STAFF)**

| | | | |
|-----|----------------------|---------------------|-----------|
| 141 | Surgeon to Governor | Dr. G. Naveen Kumar | 39,738.00 |
| 142 | Pharmacist | Hemalatha | 15,715.00 |
| 143 | Staff Nurse | Sunitha Sircar | 26,825.00 |
| 144 | Male Nurse orderly | K Shankara | 14,965.00 |
| | Female Nurse orderly | Vacant | ----- |
| 145 | Dalayath | S. Vijayamurthy | 17,614.00 |
| 146 | Sweeper | Meena | 10,011.00 |

THE BUDGET ALLOCATED TO EACH OF ITS AGENCY, INDICATING THE PARTICULARS OF ALL PLANS, PROPOSED EXPENDITURE AND REPORTS ON DISBURSEMENTS MADE:-

Governor's Secretariat has no budgetary allocation under plan head. Budgetary allocation only under non-plan to meet salary component and office expenses. Budgetary allocations under various heads are as follows:-

KARNATAKA GOVERNOR'S SECRETARIAT BANGALORE BUDGET ALLOTMENT FOR 2010-11

| Head of Account | Particulars | Budget Allotment for 2010-11 |
|------------------|-------------------------------|--|
| | Governor's Secretariat | |
| 2012-03-090-0-00 | Salaries | 1,18,27,000.00 |
| 041 | Travel Expenses | 11,00,000.00 |
| 051 | General Expenses | 24.00 lakhs allotment, 20.00 lakhs for Coffee Day Book) |

| Head of Account | Particulars | Budget Allotment for 2010-11 |
|-------------------|--------------------------------|------------------------------|
| 052 | Telephone Charges | 13,00,000.00 |
| 0195 | Transport Expenses | 18,00,000.00 |
| 2012-03-101-0-00 | Governor's Emoluments | 12,48,000.00 |
| 2012-03-102-0-00 | Discretionary Grants | 15,00,000.00 |
| | Household Establishment | |
| 2012-03-103-0-01 | Salaries | 1,34,78,000.00 |
| 041 | Travel Expenses | 4,68,000.00 |
| 051 | General Expenses(HH) | 5,00,000.00 |
| 2012-03-103-0-02 | R.F.O.R | 2,69,000.00 |
| 2012-03-103--0-03 | M.R.O.R. | 1,52,000.00 |
| 2012-03-103-0-04 | Gardens | 7,59,000.00 |
| 2012-03-103-0-06 | Entertainment Allowances | 1,04,000.00 |
| 2012-03-104-0-00 | Sumptuary Allowances | 4,00,000.00 |
| | Medical Facilities | |
| 2012-03-105-0-00 | Salaries | 16,79,000 |
| 041 | Travel Expenses | 27000.00 |
| 051 | General Expenses | 3,55,000.00 |
| 021 | Reimbursement of Medical | ----- |
| 2012-03-107-0-01 | Contract Allowances | 25,18000.00 |
| 2012-03-108-0-01 | H.E's Tour Expenses | 12,00,000.00 |
| 2012-03-800-0-00 | Other Expenditures | ----- |
| 051 | Other charges | 3,68,000.00 |
| | TOTAL | 4,54,52,000.00 |

THE MANNER OF EXECUTION OF SUBSIDY PROGRAMMES, INCLUDING THE AMOUNTS ALLOCATED AND THE DETAILS OF BENEFICIARIES OF SUCH PROGRAMMES:-

Not applicable.

PARTICULARS OF RECIPIENTS OF CONCESSIONS, PERMITS OR AUTHORISATIONS GRANTED:-

Not applicable.

DETAILS IN RESPECT OF INFORMATION AVAILABLE TO OR HELD BY IT REDUCED IN AN ELECTRONIC FORM:

THE PARTICULARS OF FACILITIES AVAILABLE TO CITIZENS FOR OBTAINING INFORMATION INCLUDING THE WORKING HOURS OF A LIBRARY OR READING ROOM, IF MAINTAINED FOR PUBLIC USE.

No such provision.

THE NAMES, DESIGNATIONS AND OTHER PARTICULARS OF THE PUBLIC INFORMATION OFFICERS:-

(A) Public Information officer: Under Secretary to Governor (Administration)

(B) First Appellate Authority: Principal Secretary to Governor.

ANY OTHER USEFUL SOURCE OF INFORMATION:-

Web site and e-mail address of Universities.

| Sl. No. | University | Web Address | e-mail address. |
|---------|----------------------------------|-----------------------------|---|
| 1 | Bangalore University, Bangalore. | http://www.bub.ernet.in | vcbu@vsnl.com |
| 2 | University of Mysore, Mysore. | http://www.uni-mysore.ac.in | vc@uni-mysore.ac.in |
| 3 | Karnatak University Dharwad. | www.kud.ac.in | vice_chancellor_kud@yahoo.co.in vckudharward@gmail.com |

| Sl. No. | University | Web Address | e-mail address. |
|---------|---|--|---|
| 4 | Kuvempu University Shankaraghatta, Shimoga. Kuvempu University Director Distance Education | www.kuvempu.ac.in www.kuvempuunidde.org | vc@kuvempu.ac.in |
| 5 | Mangalore University, Mangalore | www.mangaloreuniversity.ac.in | vc@mangaloreuniversity.ac.in profetputtaiah@rediffmail.com |
| 6 | Gulbarga University Gulbarga. | www.gulbargauniversity.nic.in | vchgug@rediffmail.com |
| 7 | Visveswaraiah Technological University, Belgaum | www.vtu.ac.in | vc@vtu.ac.in registrar@vtu.ac.in |
| 8 | Rajiv Gandhi University of Health Sciences, Bangalore | www.rguhs.ac.in | drpsp@rguhs.ac.in vcdrsheets@yahoo.com |
| 9 | Kannada University Hampi, Bellary. | www.kannadauniversity.org | mail@kannadauniversity.org vc@kannadauniversity.org |
| 10 | University of Agricultural Sciences, Bangalore | http://uasbangalore.edu.in | vcuasbangalore_2007@rediffmail.com vc@uasbangalore.edu.in |
| 11 | University of Agricultural Sciences, Dharwad | www.uasd.edu | vc_uasd@rediffmail jhkulkarni@yahoo.co.in |
| 12 | Karnataka State Open University, Mysore | www.ksoumysore.edu.in | vcksou@gmail.com |
| 13 | Karnataka State Women University, Bijapur | www.kswubij.ac.in | wu_bij@mail.kar.nic.in geethaballi@gmail.com vc@kswubij.ac.in |
| 14 | Karnataka Veterinary, Animal & Fisheries Sciences University, Bidar. | www.kvafsu.kar.nic.in | vckvafsu@yahoo.co.in sskvafsu@yahoo.co.in |
| 15 | Tumkur University, Tumkur. | www.tumkuruni.in | scsrurd@yahoo.co.in tumkuruniversity2004@gmail.com |
| 16 | The Karnataka Law University, Nava nagar, Hubli | www.kslu.ac.in | kslulawschool@gmail.com |
| 17 | D.V.Gangubai Hanagal Sangeetha Mathu Pradarshana Kalegalu University, Vijay nagar, Mysore | ----- | musicuniversitymys@gmail.com |
| 18 | University of Agricultural Sciences, Raichur. | www.uasraichur.adu.in | Vcuasraichur10@rediffmail.com |
| 19 | The University of Horticultural Science, Bagalkot | www.uhsbagalkot.edu.in | dandinbnm@gmail.com |
| 20 | The Vedic and Sanskrit University, Bangalore | ----- | mallipuram@yahoo.com Karnatakasanskrituniversity@gmail.com |
| 21 | The Davangere University , Davangere | www.davangereuniversity.ac.in | vc@davangereuniversity.ac.in |

For further browsing/information visit following Union Government and Karnataka State Government web sites:
www.nic.in, www.kar.nic.in

V.S. JERE

Under Secretary to Governor.

